

# OFFICE OF THE MONITORING COMMITTEE

Constituted by the Hon'ble National Green Tribunal in OA No.916/2018 (earlier OA No.101 of 2014) OA No.606 of 2018

(Official Address: Tower No.5, 4<sup>th</sup> Floor, Forest Complex,  
Sector 68, SAS Nagar) Tel. No. 0172-2298091

Email: ceccswm606@gmail.com

To

The Registrar,  
Hon'ble National Green Tribunal,  
Faridkot House, Copernicus Marg,  
Near India Gate,  
New Delhi- 110001

No.CMC/2021/1245

Dated: 3.3.2021

**Subject: 6<sup>th</sup> Report of the Monitoring Committee constituted by the Hon'ble National Green Tribunal in OA No. 606 of 2018 in the matter of compliance of the Municipal Solid Waste Management Rules, 2016 in the State of Haryana and U.T. Chandigarh.**

.....

It is submitted that the Hon'ble National Green Tribunal in OA no. 606 of 2018 in the matter of compliance of Municipal Solid Waste Management Rules, 2016 has considered the data w.r.t management of solid waste of various States on 10.1.2020 and issued the directions as per para 36, which is reproduced as under:

## Para 36:

- a. *In view of the fact that most of the statutory timelines have expired and directions of the Hon'ble Supreme Court and this Tribunal to comply with Solid Waste Management Rules, 2016 remain unexecuted, compensation scale is hereby laid down for continued failure after 31.03.2020. The compliance of the Rules requires taking of several steps mentioned in Rule 22 from Serial No. 1 to 10 (mentioned in para 12 above). Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal.*
- b. *Legacy waste remediation was to 'commence' from 01.11.2019 in terms of order of this Tribunal dated 17.07.2019 in O.A. No. 519/2019 para 2853 even though statutory timeline for 'completing' the said step is till 07.04.2021 (as per serial no. 11 in Rule 22), which direction remains unexecuted at most of the places. Continued failure of every Local Body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per*

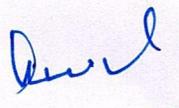
*Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal.*

- c. Further, with regard to thematic areas listed above in para 20, steps be ensured by the Chief Secretaries in terms of directions of this Tribunal especially w.r.t. plastic waste, bio-medical waste, construction and demolition waste which are linked with solid waste treatment and disposal. Action may also be ensured by the Chief Secretaries of the States/UTs with respect to remaining thematic areas viz. hazardous waste, e-waste, polluted industrial clusters, reuse of treated water, performance of CETPs/ETPs, groundwater extraction, groundwater recharge, restoration of water bodies, noise pollution and illegal sand mining.*
- d. The compensation regime already laid down for failure of the Local Bodies and/or Department of Irrigation and Public Health/Incharge Department to take action for treatment of sewage in terms of observations in para 31 above will result in liability to pay compensation as already noted above.*
- e. Compensation in above terms may be deposited with the CPCB for being spent on restoration of environment which may be ensured by the Chief Secretaries' of the States/UTs.*
- f. An 'Environment Monitoring Cell' may be set up in the office of Chief Secretaries of all the States/UTs within one month from today, if not already done for coordination and compliance of above directions which will be the responsibility of the Chief Secretaries of the States/UTs.*
- g. Compliance reports in respect of significant environmental issues may be furnished in terms of order dated 07.01.2020 quarterly with a copy to CPCB.*

Therefore, in compliance to the orders dated 10.1.2020 as mentioned at para 36, the Monitoring Committee submits its 6th report, which is enclosed herewith for kind consideration by the Hon'ble Tribunal.

It is further submitted that the abovesaid report is also being sent through email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in).

**DA/As above**

  
**( Justice Pritam Pal )**  
Former Judge,  
Punjab & Haryana High Court  
Chairman  
Monitoring Committee

Endst No. CMC/2020/1246

Dated : 3.3.2021

A copy of the above is forwarded to the Director General, Urban Local Bodies, Bays No. 11-14, Sector 4, Panchkula for information and necessary action.

**DA/as above**

  
**(Dr. Babu Ram)**  
Technical Expert,  
Monitoring Committee

Endst No. CMC/2020/1247

Dated : 3.3.2021

A copy of the above is forwarded to the Member Secretary, Haryana State Pollution Control Board, Panchkula for information and necessary action.

**DA/as above**

  
**(Dr. Babu Ram)**  
Technical Expert,  
Monitoring Committee  
Dated : 3.3.2021

Endst No. CMC/2020/1248

A copy of the above is forwarded to the Commissioner, Municipal Corporation, Chandigarh for information and necessary action.

**DA/as above**

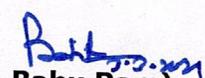
  
**(Dr. Babu Ram)**  
Technical Expert,  
Monitoring Committee

Endst No. CMC/2020/1249

Dated : 3.3.2021

A copy of the above is forwarded to the Member Secretary, Chandigarh Pollution Control Committee, Chandigarh for information and necessary action.

**DA/as above**

  
**(Dr. Babu Ram)**  
Technical Expert,  
Monitoring Committee

**6th Report**  
**of the**  
**Monitoring Committee**  
constituted by the Hon'ble National Green Tribunal  
in  
**OA No. 606 of 2018**

in the matter of  
compliance of the  
**Municipal Solid Waste Rules, 2016**

for the  
**State of Haryana**  
and  
**U.T. Chandigarh.**

Submitted on:

**3<sup>rd</sup> March, 2021**

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**6<sup>th</sup> Report of the Monitoring Committee, constituted by the Hon'ble National Green Tribunal, in OA No. 606 of 2018 in the matter of compliance of the Municipal Solid Waste Management Rules, 2016 in the State of Haryana and U.T. Chandigarh.**

**1.0 Background**

The Hon'ble National Green Tribunal in OA no. 606 of 2018 in the matter of compliance of Municipal Solid Waste Management Rules, 2016 has considered the data w.r.t management of solid waste of the State of Punjab, Uttar Pradesh and UT Chandigarh on 10.1.2020 and issued the directions as per para 36, which is reproduced as under:

**Para 36:**

- a. *In view of the fact that most of the statutory timelines have expired and directions of the Hon'ble Supreme Court and this Tribunal to comply with Solid Waste Management Rules, 2016 remain unexecuted, compensation scale is hereby laid down for continued failure after 31.03.2020. The compliance of the Rules requires taking of several steps mentioned in Rule 22 from Serial No. 1 to 10 (mentioned in para 12 above). Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal.*
- b. *Legacy waste remediation was to 'commence' from 01.11.2019 in terms of order of this Tribunal dated 17.07.2019 in O.A. No. 519/2019 para 2853 even though statutory timeline for 'completing' the said step is till 07.04.2021 (as per serial no. 11 in Rule 22), which direction remains unexecuted at most of the places. Continued failure of every Local Body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of*

Urban Development etc. who are responsible for compliance of order of this Tribunal.

- c. Further, with regard to thematic areas listed above in para 20, steps be ensured by the Chief Secretaries in terms of directions of this Tribunal especially w.r.t. plastic waste, bio-medical waste, construction and demolition waste which are linked with solid waste treatment and disposal. Action may also be ensured by the Chief Secretaries of the States/UTs with respect to remaining thematic areas viz. hazardous waste, e-waste, polluted industrial clusters, reuse of treated water, performance of CETPs/ETPs, groundwater extraction, groundwater recharge, restoration of water bodies, noise pollution and illegal sand mining.
- d. The compensation regime already laid down for failure of the Local Bodies and/or Department of Irrigation and Public Health/Incharge Department to take action for treatment of sewage in terms of observations in para 31 above will result in liability to pay compensation as already noted above.
- e. Compensation in above terms may be deposited with the CPCB for being spent on restoration of environment which may be ensured by the Chief Secretaries' of the States/UTs.
- f. An 'Environment Monitoring Cell' may be set up in the office of Chief Secretaries of all the States/UTs within one month from today, if not already done for coordination and compliance of above directions which will be the responsibility of the Chief Secretaries of the States/UTs.
- g. Compliance reports in respect of significant environmental issues may be furnished in terms of order dated 07.01.2020 quarterly with a copy to CPCB.

## **2.0 Submission of 5<sup>th</sup> report of the Monitoring Committee in OA No. 606 of 2018 in the matter of compliance of Solid waste Management Rules, 2016 in the State of Haryana and U.T. Chandigarh.**

Based on the data/report w.r.t management of solid waste, as discussed in the meetings with District level officers of various districts of State of Haryana (Districts Panchkula on 26.06.2020, Sirsa on 03.07.2020, Kurukshetra on 09.07.2020, Rewari on 17.07.2020, Gurugram on 22.07.2020 and meeting with District level Officers falling under the jurisdiction of Divisional Commissioner Karnal, Gurugram and Faridabad on 05.08.2020 and 02.09.2020, report has been prepared for State of Haryana.

Similarly, meeting was held with officers of Municipal Corporation, Chandigarh and CPCC on 25.09.2020 and report w.r.t. management of solid waste in UT Chandigarh was prepared. These reports have been clubbed and the same was mentioned in 5<sup>th</sup> report of the Monitoring Committee.

In the said report, earlier Status, current status and gaps w.r.t management of solid waste in the State of Haryana and UT Chandigarh as on 15.09.2020, was also

mentioned and the same was submitted to the Hon'ble Tribunal vide No.CMC/SB/2020/1088, dated: 15.10.2020.

The report is under consideration of the Hon'ble National Green Tribunal.

**3.0 Submission of 6th report of the Monitoring Committee in OA No. 606 of 2018 in the matter of compliance of Solid waste Management Rules, 2016 in the State of Haryana and U.T. Chandigarh.**

**3.1 State of Haryana**

The status w.r.t management of solid waste in the State of Haryana is summarized executively as under:

**3.1.1 Executive Summary**

**Approaches adopted by State of Haryana for solid waste management**

For management of solid waste in the State of Haryana, Urban Local Body Department has adopted two approaches namely decentralized approach (town/city wise) and integrated centralized waste processing approach (cluster wise).

**3.1.1.1 Decentralized approach (town/citywise)**

In the decentralized approach, which is being adopted for effective and efficient waste management with minimal resources, presently, about 2500 compost pits have been constructed across all the ULBs, which have been increased from the figure of 789 compost pits in March, 2019. Apart from setting up compost pits, vermi composting facility, bio-methanation plant, windrow composting at existing dumpsites is being practiced. Also, in Karnal city alone about 2000 household composting pits have been provided.

There were only 56 Material Recovery Facilities (MRFs) in March 2019, which has now been increased to 416 (have been set up in 54 MCs). Also, MRFs in remaining 34 MCs will be set up within next 06 months.

**Progress w.r.t various activities for management of solid waste in the State.**

<b>SWM Activities in State</b>	<b>Status as on last review meeting in October 2020</b>	<b>Status as on today</b>
Total No. of Wards	1540	1540
Quantity of Solid Waste	5251 TPD	5251 TPD
No. of wards with 100% Door to Door Collection	1467 (95%)	1515 (98%)
No. of wards where segregation is initiated	1112 (72%)	1255 (81%)

No. of vehicles for D2D collection	3043 (Primary Collection)	3043 (Primary Collection)
No. of vehicle with Compartment	2362 (77%)	2667 (87%)
No. of GVPs Identified	1008 out of which 710 GVP has been removed	1008 out of which 908 GVP has been removed
No. of BWG identified	1426	1932

### 3.1.1.2 Centralized waste processing approach (clusterwise)

Integrated centralized waste processing approach (Cluster Wise) is being adopted as a long-term approach within an objective to set up Regional Waste to Energy and Waste to Compost with RDF processing facilities and secured sanitary landfills for scientific disposal of solid waste. Presently, 13 Clusters have been formed covering all the ULBs, out of which 02 clusters are Waste to Energy having average solid waste processing capacity more than 500 TPD and remaining 11 clusters are open technology clusters. Currently 02 Waste to Energy Projects namely Sonapat-Panipat (700 TPD) and Gurugram-Faridabad (2300 TPD) have been awarded and are under implementation. The modal tender documents for the clusters have been approved by Committee of Secretaries on Infrastructure (CoSI) and Cabinet Sub Committee on Infrastructure (CCI). Tenders for the same will be invited soon.

### 3.1.1.3 Legacy waste treatment

Total quantity of legacy waste is about 65 lakh MT, lying dumped at solid waste dumping sites of various Municipalities, out of which 61.02 lakh MT (93.87%) is lying dumped at 28 dump sites of the State. Out of these 28 sites, the work at 12 sites has been started and work has been allotted to agencies at 13 sites. Tendering at 3 sites is in process and will be finalized soon. For remaining MCs where small quantity of legacy waste is present, these have been directed to process the legacy waste adopting the process/contract indicated in Advisory on landfill reclamation issued by CPHEEO, Ministry of Housing and Urban Affairs, Govt. of India published in June, 2020 by engaging equipment/machinery on hiring basis etc.

### 3.1.1.4 Construction and Demolishing waste management

With regard to management of C&D waste, separate sites for storage of C &D waste have been identified by 81 MCs, out of total 88 MCs. MC, Ambala City has made an agreement with a stone crusher for crushing the C&D waste of the town and the crushed material is being used to fill the low-lying areas.

**3.1.2 Progress w.r.t management of solid waste at District level – meetings of Monitoring Committee at division level as well as District level.**

**3.1.2.1 2<sup>nd</sup> Review meeting on the compliance made by the Department of Urban Local Bodies and other concerned departments of State of Haryana in 13 Districts falling under the jurisdiction of 3 Divisional Commissioners (Ambala, Hisar and Rohtak) with regard to Solid Waste Management Rules, 2016 (as mentioned in the 10<sup>th</sup> meeting of State Level Committee) held under the Chairmanship of Justice Pritam Pal, Former Judge, Punjab & Haryana High Court and now as Chairman of the Monitoring Committee, constituted by Hon'ble National Green Tribunal, on 01.10. 2020**

First review meeting w.r.t compliance of Solid Waste Management Rules, 2016 made by the department of Urban Local Bodies and other concerned departments of State of Haryana was held on 2.9.2020, wherein, the status of management of solid waste in 09 districts of 03 divisions ( Karnal, Gurugram, Faridabad) was discussed and accordingly, the necessary directions were issued by the Monitoring Committee.

Now, in order to monitor the compliance of Solid Waste Management, Rules, 2016 of 13 Districts falling under the jurisdiction of 03 Divisional Commissioners namely Ambala, Hisar and Rohtak, 2<sup>nd</sup> review meeting was held on 1.10.2020. The department of Urban Local Bodies has submitted detailed information w.r.t management of solid waste on the format already prescribed in consultation with Monitoring Committee and the same was deliberated in the meeting. The Monitoring Committee has done hand holding of the department in preparation of MIS which is used for discussing the status of implementation of Solid Waste Management Rules, 2016 in the state. The various activities w.r.t management of solid waste, discussed in the meeting are mentioned as under.

**A) Ambala Division**

04 Districts namely Ambala, Panchkula, Yamuna Nagar and Kurukshetra fall under the jurisdiction of Ambala Division. The following Municipal Councils (MCs) fall under these Districts.

i)	<b>District Ambala:</b>	Ambala, Ambala Sadar, Barara and Naraingarh
ii)	<b>District Panchkula</b>	Panchkula.
iii)	<b>District Yamuna Nagar:</b>	Yamuna Nagar, Sahara and Radar.
iv)	<b>District Kurukshetra:</b>	Thanesar, Ladwa, Pehowa, Shahbad, Ismailabad.

### **1. Door to Door collection of solid waste**

It was submitted that MCs namely Barara, Naraingarh, Panchkula, Yamuna Nagar, Sadhura, Radaur, Thanesar, Ladwa, Pehowa, Shahdad and Ismailabad have achieved 100 % progress w.r.t door to door collection of solid waste except MCs Ambala and Ambala Sadar, which have achieved 80 % and 5%, respectively, door to door collection of solid waste.

**The Chairman of the Monitoring Committee took a serious view and directed that MCs namely Ambala and Ambala Sadar shall also achieve 100 % door to door collection of solid waste by 31.10.2020.**

### **2. Source Segregation of solid waste.**

The Data provided to the Monitoring Committee indicate that MCs Amblala, Barara, Naraingarh, Panchkula, Yamuna Nagar, Sadhura, Radaur, Thanesar, Ladwa, Pehowa, Shahabad and Ismailabad have achieved 22.5% - 100% progress w.r.t source segregation of solid waste. MC Ambala Sadar has achieved only 5% source segregation of solid waste.

**The Chairman of the Monitoring Committee took a serious view about very poor progress of source segregation of solid waste by MC Ambala Sadar and directed that MC Ambala Sadar shall also achieve 100 % source segregation of solid waste by 31.10.2020.**

### **3. Provision of vehicles for collection and transportation of solid waste**

It was reported that MCs Amblala, Ambala Sadar, Barara, Naraingarh, Panchkula, Yamuna Nagar, Sadhura, Radaur, Thanesar, Ladwa, Pehowa, Shahabad and Ismailabad require 441, 25, 28, 17, no data, 126, 18, 16, 62, 15, 10, 21 and 9 vehicles for collection and transportation of solid waste and all MCs have adequate number of vehicles except MCs Ambala and Ambala Sadar, which have short fall of 100 and 9 vehicles, respectively.

It has been committed by MCs (Ambala and Ambala Sadar) to provide adequate number of vehicles with compartments for collection and transportation of solid waste by 31.10.2020.

**The Monitoring Committee noted the commitment and directed that the MCs shall provide requisite number of compartmentalized GPS enabled vehicles by 31.10.2020.**

### **4. Sweeping in residential and commercial areas**

It was informed that sweeping in residential and commercial areas is being carried out once or twice in a day.

**The Monitoring Committee noted the compliance and directed that all the MCs (Ambala, Ambala Sadar, Barara, Naraingarh, Panchkula, Yamuna Nagar, Sadhura, Radaur, Thanesar, Ladwa, Pehowa, Shahabad and Ismailabad) shall start sweeping in residential and commercial areas twice during day time and once in night.**

#### **5. Management of wet waste**

The Monitoring Committee was informed that MCs namely Amblala, Ambala Sadar, Barara, Naraingarh, Panchkula, Yamuna Nagar, Sadhura, Radaur, Thanesar, Ladwa, Pehowa, Shahabad and Ismailabad generate 75, 58, 18, 8, 80, 160, 4, 4, 29, 5.7, 6.5, 8.75 and 3.6 TPD of wet waste. For the management of wet waste, these MCs have provided 6, 5, 6, 4, 82, 472, 0, 5, 40, 3, 13, 14, and 2 compost pits against the required no. of compost pits as 770, 85, 5, 50, 28, 562, 25, 15, 125, 20, 28, 25 and 9 Compost Pits. These MCs have committed that the remaining compost pits shall be provided by 31.10.2020.

**After detailed discussion on the issue, it was directed that all the MCs shall provide the remaining compost pits to manage wet waste by 31.10.2020.**

#### **6. Management of dry waste and Material Recovery Facilities (MRFs)**

It was reported that MCs (Amblala, Ambala Sadar, Barara, Naraingarh, Panchkula, Yamuna Nagar, Sadhura, Radaur, Thanesar, Ladwa, Pehowa, Shahabad and Ismailabad) generate 62, 52, 10, 6, 38, 118, 2, 3, 23, 3.52, 6, 8.75 and 3.6 TPD, respectively, dry waste. In order to manage dry waste, these MCs namely Amblala, Ambala Sadar, Barara, Naraingarh, Panchkula, Yamuna Nagar, Sadhura, Radaur, Thanesar, Ladwa, Pehowa, Shahabad and Ismailabad have provided 1, 1, 1, 0, 1, 1, 0, 1, 1, 1, 1, 1, and 0 material recovery facilities (MRFs) against the required no. of MRFs by these MCs as 2, 2, 1, 1, 1, 4, 1, 1, 1, 1, 1, 1 and 1 MRFs.

The MCs have committed that the remaining MRFs shall be provided by 31.10.2020.

**The Chairman of the Monitoring Committee directed that all the MCs namely Amblala, Ambala Sadar, Barara, Naraingarh, Panchkula, Yamunanagar, Sadhura, Radaur, Thanesar, Ladwa, Pehowa, Shahabad and Ismailabad shall provide required number of MRFs by 31.10.2020 as per their commitment.**

#### **7. Collection and Storage of C&D waste**

It was submitted that MCs(Amblala, Ambala Sadar, Barara, Naraingarh, Panchkula, Yamuna Nagar, Sadhura, Radaur, Thanesar, Ladwa, Pehowa, Shahabad and Ismailabad) generate C&D waste as 25, 6, 0.05, 1, 25, 8.5, 0.5, 1, 1.5, 1, 0.045, 1 and 0 TPD, respectively C&D waste. For the storage of C&D waste, all the MCs except Municipal Corporation Barara have identified separate sites for storage of C&D waste. These identified sites have also been notified as informed by these MCs.

Municipal Corporation Barara has committed to identify and notify separate site for storage of C&D waste within 7 days.

**After detailed deliberation, it was directed as under:**

- i) Municipal Council Barara shall identify and notify separate site for storage of C&D waste within 7 days.**
- ii) All the MCs shall initiate the process of management of C&D waste.**

**8. Issuance of challans for using plastic carry bags or single use plastic items, littering and burning of plastic waste and other solid waste.**

The MCs namely Amblala, Ambala Sadar, Barara, Naraingarh, Panchkula, Yamuna Nagar, Sadhura, Radaur, Thanesar, Ladwa, Pehowa, Shahabad and Ismailabad have reported that, challans have been issued to 71, 19, 1, 18, 78, 8, 0 3. 185, 60, 68, 25 and 29, respectively, to the violators for using/selling of plastic carry bags or single use plastic items and littering and burning of plastic waste and other solid waste. The total amount of fine collected from the violators has been mentioned as Rs.41,200, Rs 21000, 0, Rs.7400, Rs. 28200, Rs. 3000, 0, Rs 3000, Rs. 2,21,500, Rs.22500, Rs.30920, Rs.13900 and Rs 10500, respectively.

**The Monitoring Committee noted the compliance and directed as under:**

- i) All the MCs shall continue to make raids/surprise inspections on the individuals/shops for using/selling of plastic carry bags or single use plastic items and littering and burning of plastic and other solid waste and violators may be issued challans and fine of suitable amount may be imposed on the violators.**
  - ii) All MCs shall earmark separate shed/room for the storage of plastic waste either at MRF site or legacy waste dump site.**
- 9. Bulk Waste Generators (BWGs) identification and processing of solid waste**

It was informed that Municipal Corporation namely Amblala, Ambala Sadar, Barara, Naraingarh, Panchkula, Yamuna Nagar, Sadhura, Radaur, Thanesar, Ladwa, Pehowa, Shahabad and Ismailabad have identified 189, 63, 3, 8, 86, 50, 2, 1, 11, 21, 25, 8, and 5 BWGs. Out of these BWGs, 141, 13, 0, 0, 23, 8, 2, 1, 11, 2, 2, 1, and 4 BWGs process wet waste in their premises. The percentage gap in processing of waste by BWGs identified by MCs is 30%, 0%, 100%, 0%, 74%, 87%, 0%, 0%, 0%, 0%, 0%, 88% and 0, respectively.

**All the MCs have informed that the necessary compliance from the BWGs identified by them shall be got made by 31.10.2020.**

**For the management of dry waste, these BWGs shall be directed to make agreement with MCs to lift and dispose of dry waste in scientific manner with user charges to be paid to the concerned MCs.**

**The Monitoring Committee noted the commitment made by the MCs.**

**10. Preventing solid waste from entering into water body**

The data indicate that all the MCs have identified the drains/nallahs passing through the limits of MCs. It has been reported that the necessary arrangements/mechanisms have been provided in the drains/nallahs to prevent entry of solid waste into the drains/nallahs.

**The Chairman of the Monitoring Committee directed as under:**

- i) All the MCs, which have made arrangements/provided mechanisms in the drains/nallahs to prevent entry of solid waste shall send photographs of the same to the Monitoring Committee within 7 days.**
- ii) The District Municipal Commissioners shall visit the sites of the drains/nallahs, where the arrangements have been made to prevent entry of solid waste into the drains/nallahs within 15 days and solid waste along the drains has been removed.**
- iii) Solid waste from the drains/Nallahs, outside the MCs limits, shall be removed by the Department of Rural Development and Panchayat within 01 month.**

**11. User fee**

The data provided to the Monitoring Committee indicate that all the MCs have notified user fee.

**The Monitoring Committee noted the compliance.**

**12. Garbage Vulnerable Points (GVPs) identification and removal**

H  
It was submitted that MCs namely Amblala, Ambala Sadar, Barara, Naraingarh, Panchkula, Yamuna Nagar, Sadhura, Radaur, Thanesar, Ladwa, Pehowa, Shahabad and Ismailabad have identified 40, 18, 5, 4, 126, 20, 13, 0, 31, 4, 7, 4, and 2 Garbage Vulnerable Points. All the MCs except MCs Ambala, Ambala Sadar, Barara, Naraingarh, Pehowa, Shahbad and Ismailabad have removed all the Garbage Vulnerable Points.

**After detailed discussion, it was directed as under:**

- i) MCs namely Ambala, Ambala Sadar, Barara, Naraingarh, Pehowa, Shahbad and Ismailabad shall remove all the Garbage Vulnerable Points by 15.10.2020.**

- ii) **All the MCs shall convert the recovered places after the removal of Garbage Vulnerable Points into sitting places, playgrounds, parks, gardens or any other useful usage by 30.11.2020.**

**13. Notification Bye laws**

**It has been informed by all the MCs that Bye laws have been notified.**

**The Monitoring Committee noted the compliance.**

**14. Legacy waste treatment**

It was informed that legacy waste lying dumped by the MCs was quantified as 4,50000 MT for both Ambala, Ambala Sadar and Naraingarh, 28328, 396000, 250000, 0, 305, 0, 0, 0, 5250, 0 MT, respectively by MCs Barara, Panchkula, Yamuna Nagar, Sadhura, Radaur, Thanesar, Ladwa, Pehowa, Shahabad and Ismailabad. These MCs have provided boundary wall and green belt around the legacy waste dump site as submitted by them.

For the treatment of legacy waste, tender has been invited by all the MCs and it has been informed by them that the treatment of legacy waste shall be started by 31.10.2020. It was further informed that leachate treatment system shall be part of treatment of legacy waste and the same has been mentioned in the DPR prepared for the project.

**After detail deliberation on the issue, it was directed as under:**

- i) **All the MCs shall start treating legacy waste by 31.10.2020.**  
ii) **The process of treatment of leachate shall be also be started simultaneously with the start of legacy waste treatment system.**

**15. Information, education and communication (IEC) activities for the awareness of the public**

The Monitoring Committee was informed that IEC activities are being carried out by providing training programs on solid waste management, awareness campaign through Saksham Yuva and Sanitary staff and door to door awareness regarding segregation of solid waste.

**The Monitoring Committee noted the compliance and directed as under:**

- i) **All the MCs shall continue to organize IEC activities w.r.t Source Segregation of solid waste, home composting, ill effects of plastic carry bags and single use plastic items and littering and burning of plastic and other waste.**  
ii) **The officers of District Legal Service Authority (DLSA) may be associated and for this purpose, Deputy Commissioner of the concerned**

**districts shall hold meeting with DLSA and concerned MCs within 15 days.**

**16. Onsite composting of Horticulture waste in parks and institutions**

It was reported that MCs namely Amblala, Ambala Sadar, Barara, Naraingarh, Panchkula, Yamuna Nagar, Sadhura, Radaur, Thanesar, Ladwa, Pehowa, Shahabad and Ismailabad have provided 6, 4, 0, 4, 95, 14, 0, 0, 40, 3, 6, 14, and 1 compost pits in the parks against the requirement of 15, 84, 0, 10, 149, 84, 2, 3, 125, 3, 6, 15, and 1 compost pits to be provided in the parks.

With regard to onsite composting by the institutes, it was informed that 58, 3, 0, 0, 15, 4, 0, 1, 5, 2, 1, 0, and 2 institutes against the no. of the institutes in the cities as 77, 3, 7, 1, 74, 26, 0, 1, 5, 12, 20, 25, and 6 institutes, have provided on sit compost pits.

It has been reported by all the MCs that the required no. of compost pits in the parks within municipal limits shall be provided by all the MCs by 31.10.2020.

**After detail discussion on the issue, it was directed as under:**

- i) All the MCs shall construct required no. of compost pits in the parks by 31.10.2020.**
- ii) All the institutes shall provide online composting system to manage horticulture waste of the institutes by 31.10.2020.**

**B) Hisar Division**

04 Districts namely Hisar, Sirsa, Jind and Fatehabad are under the jurisdiction of Hisar Division. The following Municipal Councils falls under these Districts:

- i) Hisar:**Uklana Mandi, Hansi, Hisar, Narnaud, Barwala, Sasai and Bass.
- ii) Sirsa:** Mandi Dabwali, Kalanwali, Ellenabad, Sirsa and Rania.
- iii) Jind:** Jind, Narwana, Uchana, Julana, Safidon.
- iv) Fatehabad:** Bhuna, Fatehabad, Jakhal Mandi, Ratia and Tohana.

**1. Door to Door collection of solid waste.**

It was submitted that Municipal Councils namely Uklana Mandi, Hansi, Hisar, Narnaud, Barwala, Mandi Dabwali, Kalanwali, Ellenabad, Sirsa, Rania, Jind, Narwana, Uchana, Julana, Safidon, Fatehabad, Jakhal Mandi, have achieved 100% target with regard to door to door collection of solid waste, whereas, MCs Sisai, Bass, Bhuna, Ratia and Tohana have achieved 53%, 23%, 10%, 10% and 40%, respectively.

These MCs (Sisai, Bass, Bhuna, Ratia and Tohana) have informed that 100% door to door collection of solid waste shall be achieved by 31.10.2020.

**The Chairman of the Monitoring Committee noted the compliance and directed that MCs Sisai, Bass, Bhuna, Ratia and Tohana shall also achieve 100% door to door collection of solid waste by 31.10.2020.**

## **2. Source segregation of solid waste**

It was reported that MCs namely Uklana Mandi, Hansi, Hisar, Narnaud, Barwala, Sisai, Bass, Mandi Dabwali, Kalanwali, Ellenabad, Sirsa, Rania, Jind, Narwana, Uchana, Julana, Safidon, Bhuna, Fatehabad, Jakhal Mandi, Ratia and Tohana have achieved 30%, 30%, 100%, 30%, 30%, 30%, 30%, 100%, 100%, 100%, 100%, 100%, 100%, 11%, 50%, 92%, 50%, 0, 50%, 0, 0 and 10%, respectively, source segregation of solid waste.

**The Chairman of the monitoring committee took a serious view regarding very poor progress w.r.t. source segregation of solid waste by most of the MCs and directed that all the MCs shall achieve 100% source segregation of solid waste by 31.10.2020.**

## **3. Provisions of vehicles for collection and transportation of solid waste**

It was submitted that MCs (Uklana Mandi, Hansi, Hisar, Narnaud, Barwala, Sisai, Bass, Mandi Dabwali, Kalanwali, Ellenabad, Sirsa, Rania, Jind, Narwana, Uchana, Julana, Safidon, Bhuna, Fatehabad, Jakhal Mandi, Ratia and Tohana) have 3, 27, 83, 8, 6, 1, 1, 21, 7, 8, 37, 8, 8, 2, 1, 2, 7, 30, 13, 3, 30 and 6 vehicles for collection and transportation of solid waste. The requirement of the vehicles for collection and transportation of solid waste by these MCs is 9, 40, 83, 8, 16, 2, 2, 21, 2, 5, 5, 4, 8, 30, 8, 6, 7, 30, 13, 10, 30 and 10, respectively.

**The Monitoring Committee observed that there is large gap between the vehicles available with MCs and the vehicles required for collection and transportation of solid waste in the case of some of the MCs and the Monitoring Committee directed that all the MCs should provide adequate number of GPS enabled compartmentalized vehicles for collection and transportation of solid waste by 30.11.2020.**

## **4. Treatment of wet waste.**

It was reported that MCs namely Uklana Mandi, Hansi, Hisar, Narnaud, Barwala, Sisai, Bass, Mandi Dabwali, Kalanwali, Ellenabad, Sirsa, Rania, Jind, Narwana, Uchana, Julana, Safidon, Bhuna, Fatehabad, Jakhal Mandi, Ratia and Tohana generate 4, 25, 90, 10, 7, 4, 10.3, 14, 20.4, 11, 36, 6, 46, 12.5, 3.25, 3.25, 7.3, 8.18, 19, 3.15, 9.6 and 17 TPD, respectively. In order to manage wet waste, these MCs have provided 0, 0, 50, 0, 0, 0, 0, 20, 16, 15, 34, 13, 67, 10, 5, 5, 15, 0, 26, 0, 0 and 0, respectively, compost pits against the required number of compost pits as 60, 10, 240, 50, 90, 30, 30, 30, 16, 15, 34, 13, 382, 100, 50, 50, 50, 15, 26, 30, 20 and 26 compost pits, respectively.

**The Chairman of the Monitoring Committee took a serious view for providing very less number of compost pits for the management of wet waste by most of the MCs against the required number of compost pits to be provided by the MCs. It was directed that all these MCs shall provide adequate number of compost pits to process wet waste by 30.11.2020 as committed by the MCs.**

**5. Management of dry waste and Material Recovery Facilities (MRFs).**

It was informed to the monitoring Committee that MCs namely Uklana Mandi, Hansi, Hisar, Narnaud, Barwala, Sisai, Bass, Mandi Dabwali, Kalanwali, Ellenabad, Sirsa, Rania, Jind, Narwana, Uchana, Julana, Safidon, Bhuna, Fatehabad, Jakhal Mandi, Ratia and Tohana generate 1, 2, 28, 5, 3, 3, 1, 1.4, 0.5, 0.5, 5, 0.5, 0.75, 0.5, 0.5, 0.5, 0.5, 3, 0.5, 0.5 and 3 TPD, respectively. In order to manage dry waste by these MCs, MRFs provided by these MCs are 1, 0, 3, 1, 0, 1,1, 1,2, 1, 1,1, 2, 1, 1, 1, 1, 0, 1, 0, 0 and 0 against the required number of MRFs as 4, 17, 15, 4, 6, 3, 3, 1, 2, 1, 1, 1, 2, 1, 1, 1, 1, 1, 1, 1, 1 and 1 respectively.

**The Monitoring Committee desired that the MCs which have not provided adequate number of MRFs should provide the same by 30.11.2020.**

**6. Management of C & D Waste**

The MCs namely Uklana Mandi, Hansi, Hisar, Narnaud, Barwala, Sisai, Bass, Mandi Dabwali, Kalanwali, Ellenabad, Sirsa, Rania, Jind, Narwana, Uchana, Julana, Safidon, Bhuna, Fatehabad, Jakhal Mandi, Ratia and Tohana have reported that the quantity of C & D Waste generated by them is 0.5, 0.5, 7, 1, 1, 1,1, 5, 3, 1, 5, 1, 5, 0.5, 0.2, 0.2, 0.5, 0.2,1, 0.2, 0.2 and 1 TPD respectively. All the MCs have reported that for storage of C &D waste, sites have been identified and notified.

**The Monitoring Committee noted the compliance.**

**7. Issuance of challans for using plastic carry bags or single use plastic carry bags, littering and burning of plastic waste and other solid waste.**

It was informed that all the MCs, respectively, have issued challans to 8, 5, 30, 0, 12, 3, 2, 45, 72, 146, 48, 125, 0, 0, 0, 0, 0, 0, 0, 0, 0 and 0 to the violators for using/selling plastic carry bags or single use plastic items, littering and burning of plastic and other solid waste and fine amounting to Rs.1600, Rs.2500, Rs.8500, 0, Rs.2000, Rs.1100, Rs.600, Rs.55000, Rs.13000, Rs. 2,005,00, Rs.45,000, Rs.1,28,700, Rs.3500, Rs.1700, Rs.1100, Rs.1600, Rs.1100, Rs.4000, Rs.11000, Rs.21000, Rs.4000 and Rs.56,000, respectively, has been collected from the violators.

**After detailed discussion on the issue, it was directed as under.**

- i) **All the MCs shall continue to make surprise inspections/raids on the individuals/shops for using/selling of plastic carry bags or**

single use plastic items and littering and burning of plastic and other solid waste and the violators may be issued challans and fine of suitable amount may be imposed on the violators.

- ii) All the MCs shall earmark dedicated storage shed/room for the collection of plastic waste recovered during confiscation, treatment of legacy waste or source segregation of solid waste.

**8. Bulk Waste Generators (BWGs) identification and processing of solid waste.**

The data presented before the Monitoring Committee indicate that the MCs namely Uklana Mandi, Hansi, Hisar, Narnaud, Barwala, Sisai, Bass, Mandi Dabwali, Kalanwali, Ellenabad, Sirsa, Rania, Jind, Narwana, Uchana, Julana, Safidon, Bhuna, Fatehabad, Jakhal Mandi, Ratia and Tohana have identified 6, 20, 63, 4, 4, 4, 3, 0, 0, 0, 7, 0, 24, 15, 2, 2, 15, 1, 1, 2, 1 and 1 Bulk Waste generators, respectively.

**The Monitoring Committee observed that bulk waste generators in most of the MCs are not processing wet waste in their premises except few BWGs in some of the MCs, therefore, it was directed as under:**

- i) All the MCs shall issue directions to the BWGs falling in their area to provide wet processing facilities/compost pits in their premises to process their wet waste by 31.10.2020.
- ii) For processing of dry waste, these BWGs may be directed to make agreement with the concerned MCs to lift and transport the solid waste to the solid waste processing facility in a scientific manner with suitable user fee to be paid to the concerned MCs.

**9. Preventing solid waste from entering into water bodies.**

It was informed that all the MCs have identified drains/nallahs passing through their MC limits but most of the MCs have not taken steps to prevent entry of solid waste into drains/ nallahs except MC Jind, Narwana, Uchana, Julana, Safidon, Fatehabad and Jakhal, which have taken some steps in this regard.

**The Chairman of the Monitoring Committee took a serious view for not taking steps for preventing solid waste from entering into drains/nallahs by most of the MCs as the solid waste entering into the drains/nallahs leads to the rivers and ultimately contaminated the water quality of river/ water bodies and directed as under.**

- i) All the MCs shall make adequate arrangements to provide mechanisms to prevent entry of solid waste into drains/nallahs and also clean the drains/nallahs passing through their jurisdiction by 30.11.2020.

- ii) **The department of Rural Dev. & Panchayats shall also clean the drains/nallahs outside MC limits within 2 months and ensure that no solid waste is lying dumped along or inside the drains/nallahs.**

**10. Garbage vulnerable points identification and removal.**

It was reported that MCs namely Uklana Mandi, Hansi, Hisar, Narnaud, Barwala, Sisai, Bass, Mandi Dabwali, Kalanwali, Ellenabad, Sirsa, Rania, Jind, Narwana, Uchana, Julana, Safidon, Bhuna, Fatehabad, Jakhal Mandi, Ratia and Tohana have identified 3, 7, 26, 3, 3, 3, 3, 2, 7, 2, 8, 14, 7, 5, 1, 4, 6, 6, 20, 20, 4 and 16 Garbage vulnerable points. Out of these GVPs, MCs have removed 2, 7, 24, 1, 2, 1, 1, 2, 7, 2, 8, 14, 7, 5, 1, 4, 6, 6, 20, 20, 4 and 16 GVPs, respectively.

**The Monitoring Committee directed that all the MCs which have not removed all the GVPs should take immediate steps to remove the same by 15.10.2020 and the sites recovered after removal of GVPs should be converted into sitting place, playing grounds, Parks, garden or any other useful usages by 30.11.2020.**

**11. Legacy waste treatment.**

It was informed that MCs namely Uklana Mandi, Hansi, Hisar, Narnaud, Barwala, Sisai, Bass, Mandi Dabwali, Kalanwali, Ellenabad, Sirsa, Rania, Jind, Narwana, Uchana, Julana, Safidon, Bhuna, Fatehabad, Jakhal Mandi, Ratia and Tohana have quantified legacy waste as 4500, 600, 1,30,000, 500, 5400, 4500, 4200, 30684, 3280, 6000, 4800, 5200, 100000, 15,000, 80,00, 5,000, 10,000, 5000, 46,000, 1000, 5000 and 5000 MT.

All these MCs have also claimed that either the boundary wall and green belt has been completed or under process.

For processing of legacy waste, MCs Uklana Mandi, Hisar and Barwala have taken steps for treatment of legacy waste, whereas, the remaining MCs have called tenders for processing of legacy waste.

**The Chairman of the Monitoring Committee directed as under: -**

- i) All the MCs shall start processing/treatment of legacy waste by 31.12.2020.**
- ii) The treatment of leachate generated from the legacy waste dumping site should be a part of the treatment of legacy waste.**
- iii) All the MCs, which have not provided boundary wall and green belt around legacy waste dump site, shall provide the same by 31.12.2020.**

**12. Information, Education and communication activities (IEC) for awareness of the public.**

It was informed that all the MCs are making various activities for the awareness of the public/society about source segregation of solid waste, home composting, ill effects of plastic wastes and littering and burning of solid waste and management of solid waste.

**The Monitoring Committee noted the compliance and directed as under:**

- i) All the MCs shall continue to conduct IEC activities to make the public aware about source segregation of solid waste, home composting, ill effects of plastic wastes and littering and burning of solid waste.**
- ii) The officer of District Legal Services Authority may be associated for IEC activities and for this purpose the Deputy Commissioner of concerned district shall hold meeting with the Distt. Legal Service Authority and MCs of the District within 15 days.**

**13. Onsite composting of horticulture waste in parks and institutions.**

The Monitoring Committee was informed that the MCs namely Uklana Mandi, Hansi, Hisar, Narnaud, Barwala, Sisai, Bass, Mandi Dabwali, Kalanwali, Ellenabad, Sirsa, Rania, Jind, Narwana, Uchana, Julana, Safidon, Bhuna, Fatehabad, Jakhal Mandi, Ratia and Tohana have 4, 15, 296, 1, 3, 1, 1, 4, 2, 2, 20, 2, 120, 5, 1, 1, 3, 2, 24, 1, 4 and 10 parks and in these parks the number of compost pits provided are 2, 0, 50, 0, 2, 0, 0, 10, 6, 3, 30, 3, 20, 1, 1, 1, 1, 4, 0, 2, 2 and 10 compost pits.

The MCs have reported that the required number of compost pits in the parks shall be provided by 30.11.2020.

**The Monitoring Committee directed that all the MCs shall ensure that compost pits in the parks to process the horticulture wastes are constructed by 30.11.2020. The institutes which generate horticulture waste shall also provide onsite compost pits by 30.11.2020.**

**C) Rohtak Division**

**05 Districts namely Jhajjar, Rohtak, Sonapat, Bhiwani and Charkhi Dadri are under the jurisdiction of Rohtak Division.**

**The following Municipal councils (MCs) fall under these Districts.**

- i) District Jhajjar:** Beri, Bahadurgarh and Jhajjar
- ii) District Rohtak:** Meham, Kalanaur, Sampla and Rohtak.
- iii) District Sonapat:** Gohana, Ganaur, Sonapat, Kundli and Kharkhuda, and Bawani Khera.

iv) **District Bhiwani:** Bhiwani, Siwani and Loharu

v) **District Charkhi Dadri:** Charkhi Dadri

**1. Door to Door collection of solid waste.**

It was reported that all the Municipal Councils have achieved 100% door to door collection of solid waste except MC Kundli and Bhiwani which have reported that tender work is in progress and 90% door to door collection of solid, respectively. These MCs have committed to achieve 100% door to door collection of solid waste by 31.10.2020.

**After detailed discussion, it was directed that MCs Kundli and Bhiwani shall achieve 100% progress w.r.t. door to door collection of solid waste by 31.10.2020.**

**2. Source segregation of solid waste**

It was informed that MCs namely Beri, Bahadurgarh, Jhajjar, Meham, Kalanaur, Sampla, Rohtak, Gohana, Ganaur, Sonapat, Kundli, Kharkhuda, Bawani Khera, Bhiwani, Siwani, Loharu and Charkhi Dadri have achieved 50%, 50%, 50%, 70%, 70%, 80%, 90%, 57%, 95%, 70%, tendering under progress, 60%, 10%, 10%, 20%, 20% and 11 %, respectively.

**The Chairman of the monitoring committee took a serious view for not achieving 100% source segregation of solid waste by all the MCs and directed that these MCs shall achieve 100% source segregation of solid waste by 30.11.2020.**

**3. Provisions of vehicles for collection and transportation of solid waste**

It was reported that MCs namely Beri, Bahadurgarh, Jhajjar, Meham, Kalanaur, Sampla, Rohtak, Gohana, Ganaur, Sonapat, Kundli, Kharkhuda, Bawani Khera, Bhiwani, Siwani, Loharu and Charkhi Dadri have provided 4, 16, 8, 10, 2, 30, 90, 16, 13, 86, 0, 9, 2, 16, 5, 6 and 54 vehicles for collection and transportation of solid waste. The requirement of the vehicles for Collection and transportation of solid waste has been mentioned as 3, 16, 8, 10, 9, 3, 90, 15, 3, private agency, 10, 9, 2, 16, 10, 6 and 54, respectively.

**It has been observed by the Monitoring Committee that some of the MCs have not provided adequate number of vehicles for collection and transportation of solid waste and some of the MCs have not provided GPS system on the vehicles.**

**The MCs, which have not provided adequate number of vehicles have informed that these vehicles, enabled with GPS and compartments, shall be provided by 30.11.2020.**

**After detailed discussion it was directed that all the MCs shall provide required number of vehicles, enabled with GPS and compartments, for collection and transportation of solid waste by 30.11.2020.**

#### **4. Sweeping in residential and commercial areas**

The MCs namely Beri, Bahadurgarh, Jhajjar, Meham, Kalanaur, Sampla, Rohtak, Gohana, Ganaur, Sonapat, Kundli, Kharkhuda, Bawani Khera, Bhiwani, Siwani, Loharu and Charkhi Dadri have reported that sweeping in residential and commercial areas is done once in a day and twice in a day time, respectively.

**After discussion, it was directed that all the MCs shall start sweeping in residential, commercial and public places twice in a day time and once in night time.**

#### **5. Treatment of wet waste.**

It was reported that MCs namely Beri, Bahadurgarh, Jhajjar, Meham, Kalanaur, Sampla, Rohtak, Gohana, Ganaur, Sonapat, Kundli, Kharkhuda, Bawani Khera, Bhiwani, Siwani, Loharu and Charkhi Dadri have generate 5, 45, 14, 4.5, 2.5, 4, 80, 12, 14, 110, 3.5, 4, 4, 60, 0.4, 3 and 16.7 TPD wet waste, respectively. For the treatment of wet waste these MCs have provided 5, 0, 0, 0, 0, 0, 0, 10, 2, 38, 0, 1, 8, 40, 3, 6, and 10 compost pits against the required of compost pits by these MCs as 20, 40, 30, 0, 15, 0, 0, 10, 0, 38, 0, 10, 8, 40, 3, 6 and 40 compost pits, respectively. MC Meham, Sampla and Rohtak apprised that wet waste of these towns is processed at Rohtak Plant. MC Ganaur apprised that the construction work of ISWM Plant, Sonapat cluster. As such, these MCs do not require separate compost pits for processing of wet waste.

**After detailed discussion on the issue it was directed as under: -**

- i) All the MCs shall provide adequate number of compost pits to manage wet waste by 30.11.2020.**
- ii) MCs Meham, Sampla and Rohtak shall ensure that the wet waste is treated/processed at Wet Waste Processing Plant at Rohtak.**
- iii) MC Ganaur shall construct adequate number of compost pits at suitable locations by 30.11.2020 till the commissioning of ISWM Plant, Sonapat, which is under progress.**

#### **6. Management of dry waste and material recovery facilities (MRFs).**

It was reported that MCs namely Beri, Bahadurgarh, Jhajjar, Meham, Kalanaur, Sampla, Rohtak, Gohana, Ganaur, Sonapat, Kundli, Kharkhuda, Bawani Khera, Bhiwani, Siwani, Loharu and Charkhi Dadri generate 4, 40, 12, 3, 2.5, 3, 75, 9,10, 90, 2.5, 9, 1, 10, 3.4, 1 and 4 TPD, respectively, dry waste. In order to manage dry waste, these MCs have provided 1, 2, 2, 0, 0, 1, 1, 1, 1, 2, 0, 1, 1, 1, 1, 1 and 1 MRFs against the required

number of MRFs in these MCs as 1, 1, 1, 1, 1, 1, 1, 1, 1, 1, 0, 0, 1, 1, 1, 1 and 1, respectively. The MCs which have not provided required number of MRFs to manage dry waste have informed that these MRFs shall be constructed and commissioned by 30.11.2020.

**The Chairman of the Monitoring Committee directed that all the MCs shall provide adequate number of MRFs by 30.11.2020.**

**7. Issuance of challans for using plastic carry bags or single use plastic carry bags, littering and burning of plastic waste and other solid waste.**

It was informed that all the MCs have issued challans to 8, 139, 9, 6, 8, 1, 19, 14, 4, 25, 0, 5, 4, 40, 0, 7 and 35, violators, respectively, for using /selling of plastic carry bags or single use plastic items, littering and burning of plastic and other solid waste to. The amount of fine imposed on the violators for using/selling plastic carry bags for single use plastic items was mentioned as Rs.10,500, Rs.3000, Rs.7000, Rs.2,26,500, Rs.1500, Rs.2000, Rs.10,500, Rs.7000, Rs.50,000, Rs.12,500, 0, Rs.2500, Rs,2000, Rs.30000, 0, Rs.35,000 and Rs.33500, respectively from the violators

**The Chairman of the Monitoring Committee took a serious view for not collecting fine imposed on the violators and directed as under.**

- i) **All the MCs shall continue to make surprise inspections/raids on the individuals/shops for using/selling of plastic carry bags or single use plastic items and littering and burning of plastic and other solid waste and the violators may be issued challans and fine of suitable amount may be imposed on the violators.**
- ii) **All the MCs shall earmark dedicated storage shed/room for the collection of plastic waste recovered during confiscation, treatment of legacy waste or source segregation of solid waste.**

**8. Bulk Waste Generators (BWGs) identification and processing of solid waste.**

The data submitted to the Monitoring Committee indicates that the MCs namely Beri, Bahadurgarh, Jhajjar, Meham, Kalanaur, Sampla, Rohtak, Gohana, Ganaur, Sonapat, Kundli, Kharkhuda, Bawani Khera, Bhiwani, Siwani, Loharu and Charkhi Dadri have identified 0, 25, 8, 0, 0, 0, 3, 9, 0, 41, 0, 0, 5, 45, 3, 4 and 0.3, bulk waste generators, respectively. Out of all these BWGs, only in 06 MCs (Bahadurgarh, Jhajjar, Rohtak, Sonapat, Loharu and Charkhi Dadri) BWGs are processing wet waste in their premises.

**The Chairman of the Monitoring Committee took a serious view for not processing of wet waste by these BWGs identified by the MCs.**

**After discussion on the issue, it was directed as under:**

- i) All the MCs shall issue directions to BWGs falling in their area to provide wet waste processing system/ compost pits to process their wet waste by 31.10.2020.**
- ii) For processing of dry waste, these BWGs may be directed to make agreement with the concerned MCs to lift and transport the solid waste to the solid waste processing facility in a scientific manner with user fee to be paid to the concerned MCs.**

**9. Preventing solid waste from entering into water bodies.**

All the MCs namely Beri, Bahadurgarh, Jhajjar, Meham, Kalanaur, Sampla, Rohtak, Gohana, Ganaur, Sonapat, Kundli, Kharkhuda, Bawani Khera, Bhiwani, Siwani, Loharu and Charkhi Dadri have identified drains/nallahs falling into their jurisdiction but nothing has been mentioned about taking any step for cleaning of the drains/nallahs and steps taken to prevent entry of solid waste into these drains/ nallas.

**The Chairman of the Monitoring Committee took a serious view for not taking steps for preventing solid waste from entering into drains/nallahs as the solid waste entering into the drains leads to the rivers and ultimately contaminate the water quality of rivers/water bodies and directed as under.**

- i) All the MCs shall make adequate arrangements to provide mechanism to prevent entry of solid waste into drains/nallahs and also clean the drains/nallas passing through their jurisdiction by 30.11.2020.**
- ii) The department of Rural Development. & Panchayats shall also clean the drains/nallahs outside MC limits by 30.11.2020 and ensure that no solid waste is lying dumped along or inside the drains/nallahs.**

**10. Garbage vulnerable points identification and removal.**

It was reported that MCs namely Beri, Bahadurgarh, Jhajjar, Meham, Kalanaur, Sampla, Rohtak, Gohana, Ganaur, Sonapat, Kundli, Kharkhuda, Bawani Khera, Bhiwani, Siwani, Loharu and Charkhi Dadri have identified 2, 5, 3, 2, 0, 2, 0, 0, 0, 4, 0, 2, 3, 8, 7, 3 and 3 Garbage vulnerable points, respectively. Out of these GVPs, 2, 5, 3, 2, 0, 2, 0, 0, 0, 4, 0, 2, 3, 2, 3, 3 and 3GVPs, respectively, identified by MCs, have been removed. The MCs which have not removed GVPs have committed to remove these GVPs by 31.10.2020.

**The Monitoring Committee directed that all the MCs, which have not removed GVPs, should take immediate steps to remove the same by 15.10.2020 and**

**the sites recovered after removal of GVPs should be converted into sitting places, playing grounds, Parks, garden or any other useful usages by 30.11.2020.**

**11. Legacy waste treatment.**

It was informed that MCs namely Beri, Bahadurgarh, Jhajjar, Meham, Kalanaur, Sampla, Rohtak, Gohana, Ganaur, Sonapat, Kundli, Kharkhuda, Bawani Khera, Bhiwani, Siwani, Loharu and Charkhi Dadri have quantified legacy waste as 3800, 2,50,000, 35000, 11,700, 0, 0, 3,90,000, 42,000, 25,000, 70,000, 0, 2400, 0, 2,52,000, 17,000, 15,000 and 26,400 MT, respectively. All these MCs have also claimed that either the boundary wall and green belt has been completed or under process.

MCs namely Beri, Bahadurgarh, Jhajjar, Sampla, Rohtak, Bawani, Bhiwani and Charkhi Dadri have started bio remediation of legacy waste. The remaining MCs have claimed that for bio remediation of legacy waste, tender is under process.

**The Chairman of the Monitoring Committee directed as under.**

- i) All the MCs shall start processing/treatment of legacy waste by 31.12.2020.**
- ii) The treatment of leachate generated from the legacy waste dumping site should be a part of the treatment of legacy waste.**
- iii) All the MCs, which have not provided boundary wall and green belt around legacy waste dump site, shall provide the same by 31.12.2020.**

**12. Information, Education and communication activities (IEC) for awareness of the public.**

It was informed that all the MCs are making various activities for the awareness of the public/society to guide the public/society about source segregation of solid waste, home composting, ill effects of plastic wastes and littering and burning of solid waste and management of solid waste.

**The Monitoring Committee noted the compliance and directed as under: -**

- 
- i) All the MCs shall continue IEC activities to make the public aware about source segregation of solid waste, home composting, ill effects of plastic wastes and littering and burning of solid waste.**
  - ii) The officer of District Legal Services Authority may be associated for IEC activities and for this purpose the Deputy Commissioner of concerned district shall hold meeting with the Distt. Legal Service Authority and MCs of the District within 15 days.**

### **13. Onsite composting of horticulture waste in parks and institutions.**

The Monitoring Committee was informed that the MCs namely Beri, Bahadurgarh, Jhajjar, Meham, Kalanaur, Sampla, Rohtak, Gohana, Ganaur, Sonapat, Kundli, Kharkhuda, Bawani Khera, Bhiwani, Siwani, Loharu and Charkhi Dadri have 5, 53, 7, 4, 4, 7, 143, 18, 5, 28, 0, 1, 5, 20, 3, 2, and 3 parks respectively and in these parks the number of compost pits provided are 8, 20, 2, 5, 8, 14, 143, 18, 0, 28, 0, 0, 3, 40, 3, 3 and 4, respectively compost pits.

Thee MCs have claimed that the required number of compost pits in the parks shall be provided by 30.11.2020.

**The Monitoring Committee directed that all the MCs shall ensure that compost pits in the parks to process the horticulture waste are constructed and commissioned by 30.11.2020. The institutes which generate horticulture waste shall also provide onsite compost pits by 30.11.2020.**

### **Special Campaign (Swachhta Pakhwara) from 2<sup>nd</sup> October to 17<sup>th</sup> October, 2020**

The Monitoring Committee has observed that the State of Haryana through department of Urban Local Bodies has started intensive drive in the form of Swachhta Pakhwara from 2<sup>nd</sup> October to 17<sup>th</sup> October, 2020, wherein, the following activities shall be conducted to make the drains/nallahs/ rivers/ponds/ water bodies and other areas free from visible solid waste, reduction in generation of solid waste, recovery of useful material from the dry solid waste etc.

- a) Removal of garbage vulnerable points and installation of CCTV cameras.
- b) Setting up of material recovery facilities at appropriate locations for segregation of dry solid waste to recover recyclable and useful materials and training to the waste collectors and rag pickers.
- c) Clean up drive by RWA and promotion of home composting.
- d) Promotion of alternative options replacing plastic containers/plates.
- e) Promotion of 3R principles.
- f) Cleanliness drive in fruits and vegetable markets.
- g) More other activities for solid waste management.

The Chairman of the Monitoring Committee appreciated the efforts of the State Govt, especially the department of Urban Local Bodies for taking lead in such activities, which may make the State free from solid waste and keep our drains, rivers, water bodies pollution free. Such steps certainly become examples for the others.

**3.1.2.2 2<sup>nd</sup> review meeting [to review the status of compliance made by the Department of Urban Local Body and other concerned departments of State of Haryana in 09 Districts falling under the jurisdiction of 3 Divisional Commissioners (Karnal, Gurugram and Faridabad) as mentioned in the first meeting held on 2.9.2020] held under the Chairmanship of Justice Pritam Pal, Former Judge, Punjab & Haryana High Court and now as Chairman of the Monitoring Committee constituted by Hon'ble National Green Tribunal, on 08.01.2021**

The compliance status of Urban Local Bodies falling under 9 Districts of 3 Divisions (Karnal, Gurugram and Faridabad) w.r.t Solid Waste Management Rules, 2016 was taken up for discussion as under:

**A) Karnal Division**

03 Districts namely Kaithal, Karnal and Panipat fall under Karnal Division. The following Municipal Councils exist under these Districts.

- i) **District Kaithal:** Kaithal, Cheeka, Pundri, Kalayat and Rajond
- ii) **District Karnal:** Assandh, Gharaunda, Karnal, Tarori, Nilokheri, Indri, Nissing
- iii) **District Panipat:** Panipat, Samalkha.

**1. Door to Door Collection of Solid Waste**

It was reported that all the Municipal Councils, Rajond, Cheeka, Pundri, Kaithal, & Kalayat of District Kaithal, Karnal, Nilokheri, Nissing, Taraouri, Assandh, Indri & Gharaunda of District Karnal and MCs, Panipat & Samalkha of Distt. Panipat have achieved 100% progress w.r.t door to door collection of solid waste.

**The Monitoring Committee noted the compliance.**

**2. Source Segregation of Solid Waste:**

As per the data, Municipal Councils, Rajond, Cheeka, Pundri, Kaithal, & Kalayat of District Kaithal have achieved source segregation of solid waste to 60-85%, MCs namely Karnal, Nilokheri, Nissing, Taraouri, Assandh, Indri & Gharaunda of District Karnal have achieved source segregation of solid waste to 46-100% and MCs, Panipat & Samalkha of Distt. Panipat have achieved 100% progress with regard to Source segregation of solid waste.

**The Chairman of the Monitoring Committee took a serious view regarding not achieving 100% progress with regard to source segregation of solid waste by most of the MCs and directed that all the Municipal Councils of District Kaithal, Karnal and Panipat shall achieve 100% progress w.r.t source segregation of solid waste by 31.01.2021, the timelines as committed by the MCs.**

### 3. **Placing of Litter Bins in commercial & public places:**

It was informed as under.

- Municipal Councils Rajond, Cheeka, Pundri, Kaithal & Kalayat of District Kaithal have provided 12, 50, 28, 44 & 20 litter bins in commercial areas and public places against the required number of litter bins to be provided in these areas as 40, 50, 50, 44 & 20, respectively.
- MCs namely Karnal, Nilokheri, Nissing, Taraouri, Assandh, Indri & Gharaunda of District Karnal have installed 165, 6, 20, 5, 40, 12 & 47 against the required number of litter bins to be provided by these MCs as 165, 16, 20, 15, 40, 30 & 47, respectively.
- MCs namely Panipat & Samalkha of Distt. Panipat have provided 102 and 36 litter bins in commercial areas and public places against the required number of litter bins in these areas as 382 and 36 litter bins.

**After detailed discussion on the issues, the Chairman of the Monitoring Committee directed that all the MCs shall provide required number of litter bins in commercial areas and public places by 31.01.2021 as per the timelines discussed in the meeting.**

### 4. **GPS enabled compartmentalized vehicles for collection and transportation of solid waste:**

It was reported as under:

- MCs namely Rajond, Cheeka, Pundri, Kaithal & Kalayat of District Kaithal have provided 8, 17, 12, 14 and 15 compartmentalized vehicles, out of which GPS have been provided on 3, 17, 12, 12 and 15 vehicles.
- MCs namely Karnal, Nilokheri, Nissing, Taraouri, Assandh, Indri & Gharaunda of District Karnal have provided 312, 3, 20, 13, 7, 6 and 18 vehicles for collection and transportation of solid waste, out of which 50, 3, 5, 7, 7, 6 and 8 vehicles have been provided with GPS.
- MCs namely Panipat & Samalkha of Distt. Panipat have provided 202 and 9 compartmentalized vehicles, out of which 80 and 9 vehicles have been provided with GPS.

**After discussion on the issue, the Chairman of the Monitoring Committee directed that all the MCs shall provide GPS on all the compartmentalized vehicles available with the MCs by 31.1.2021.**

### 5. **Sweeping in residential, commercial and public places.**

It was informed that all the MCs of 3 districts namely Kaithal, Karnal and Panipat are sweeping commercial areas and public places twice in a day time and once in a day time in residential area.

**The Monitoring Committee noted the compliance and directed that all the Municipal Councils shall continue to sweep residential areas and public places once in a day time and once in a night time and in commercial area twice in a day time and once in a night time.**

**6. Solid waste processing**

**a) Dry waste Management**

It was informed as under:

- MCs namely Rajond, Cheeka, Pundri, Kaithal & Kalayat of District Kaithal generates dry waste as 3, 8, 3.2, 32 and 5 TPD dry waste, respectively, out of which, 1.6, 4, 1.7, 15 and 1 TPD of dry waste is processed and there is a gap of processing of dry waste by these MCs as 47%, 50%, 68%, 53% and 67%, respectively. The MCs claimed that the gap in processing of dry waste shall be achieved to 100% by 31.1.2021.
- MCs namely Karnal, Nilokheri, Nissing, Taraouri, Assandh, Indri & Gharaunda of District Karnal generate dry waste as 94, 3.47, 2.6, 2, 3.26, 3 and 6 TPD, respectively, out of which, 94, 3.47, 0, 2, 0, 1.3 and 4 TPD, respectively, dry waste is processed. These MCs have claimed that whole of the dry waste shall be processed by 31.1.2021.
- MCs namely Panipat and Samalkha of District Panipat generate 200 and 10 TPD of dry waste, out of which 22.5 and 1.5 TPD of dry waste is processed and there is a gap of 88.75% and 85%, respectively, in processing the dry waste. These MCs committed that the remaining dry waste shall be processed by 31.1.2021.

**After detailed discussion on the issue, it was directed that all the MCs namely Rajond, Cheeka, Pundri, Kaithal, Kalayat, Karnal, Nilokheri, Nissing, Taraouri, Assandh, Indri, Gharaunda, Panipat and Samalkha shall process 100% dry waste by 31.1.2021.**

**b) Management of wet waste**

It was informed as under:

- MCs namely Rajond, Cheeka, Pundri, Kaithal & Kalayat of District Kaithal generate wet waste as 5.5, 12, 4.8, 48 and 3 TPD, respectively, out of which, 1, 7.2, 4.8, 20 and 1 TPD of wet waste is processed. There is a gap of processing of wet waste by these MCs as 82%, 40%, 0%, 58% and 67%, respectively. The MCs claimed that the gap in processing of wet waste shall be achieved to 100% by 31.1.2021.
- MCs namely Karnal, Nilokheri, Nissing, Taraouri, Assandh, Indri & Gharaunda of District Karnal generates wet waste 86, 4.03, 3.2, 4.5, 4.87, 5.51 and 13 TPD, respectively, out of which, 86, 4.03, 2, 1, 1, 0 and 5 TPD, respectively. These MCs have claimed that whole of the wet waste shall be processed by 31.1.2021.

- MCs namely Panipat and Samalkha of District Panipat generate 300 and 15 TPD of wet waste, out of which 27.5 and 1 TPD of wet waste is processed and there is a gap of 90.84% and 93.34% in processing the wet waste. These MCs claimed that the remaining wet waste shall be processed by 31.1.2021.

**After detailed discussion on the issue, it was directed that all the MCs namely Rajond, Cheeka, Pundri, Kaithal, Kalayat, Karnal, Nilokheri, Nissing, Taraouri, Assandh, Indri, Gharaunda, Panipat and Samalkha shall process 100% wet waste by 31.1.2021.**

#### **7. Management of C & D waste.**

It was reported as under:

- MCs namely Rajaund, Cheeka, Pundri, Kaithal & Kalayat of District Kaithal generate 0.25, 1, 0.5, 1 and 0.5 TPD C&D waste and for storage of the C&D waste, sites have been identified and notified.
- MCs namely Karnal, Nilokheri, Nissing, Taraouri, Assand, Indri & Gharaunda of District Karnal generate 25, 0.7, 0.1, 0.1, 1, 1 and 1 TPD C&D waste, respectively and for storage of these C&D waste, sites have been identified and notified.
- MCs namely Panipat and Samalkha of District Panipat generate 10 and 2 TPD C&D waste and for storage of C&D waste, there MCs have identified separate sites and the same have been notified.

**After discussion, it was directed that all the MCs shall store C & D waste at the identified and notified by each MC in scientific manner and proper record of the same may be maintained. All the MCs shall also start tendering process by 15.1.2020**

#### **8. Management of Plastic waste.**

It was reported as under:

- MCs namely Rajond, Cheeka, Pundri, Kaithal & Kalayat of District Kaithal have conducted raids / surprise inspections and 9, 13, 8, 20 and 6 challans have been issued for selling / use of plastic carry bags or single use plastic items and fine amounting to Rs. 3,000/-, Rs. 6700/-, Rs. 3000/-, Rs. 1000/- and Rs. 3000/-, respectively, has been imposed on the violators.
- MCs namely Karnal, Nilokheri, Nissing, Taraouri, Assand, Indri & Gharaunda of District Karnal have conducted raids/inspections and 7, 22, 33, 2, 72, 55 and 134 challans have been issued for selling / use of plastic carry bags or single use plastic items and fine amounting to Rs. 2500/-, Rs. 17,800/-, Rs.5900/-, Rs.500/-

, Rs.61,600/-, Rs.27,500/- and Rs.67,000/-, respectively, has been imposed on the violators.

- MCs namely Panipat and Samalkha of District Panipat have conducted raids/inspections and 24 and 7 challans have been issued for selling / use of plastic carry bags or single use plastic items and fine amounting to Rs.109500/- and Rs.75,00/-, respectively, has been imposed on the violators.

**After detailed deliberation, it was directed as under.**

- i) All the MCs shall continue to make surprise inspections/ raids on the shops / individuals for selling / use of plastic carry bags or single use plastic items and the violators may issued challans and fine of suitable amount may be imposed on the violators.**
- ii) All the MCs shall allocate a dedicated room either at MRF sites or solid waste dumping site for the storage of plastic waste confiscated during raids, source segregation of solid waste and processing of solid waste at legacy waste dump site.**

#### **9. Bulk waste generated identification and processing of solid waste:**

It was informed as under:

- MCs namely Rajaund, Cheeka, Pundri, Kaithal & Kalayat of District Kaithal have identified 1, 4, 2, 5 and 1 bulk waste generators, out of which 1, 4, 1, 2 and 0 bulk waste generators are processing their waste on their own.
- MCs namely Karnal, Nilokheri, Nissing, Taraouri, Assand, Indri & Gharaunda of District Karnal have identified 22, 10, 14, 4, 0, 11 and 19 bulk waste generators and all these BWGs are managing solid waste on their own.
- MCs namely Panipat and Samalkha of District Panipat have identified 50 and 1 BWGs and all these BWGs are managing solid waste in their premises.

**After discussions on the issue, it was directed as under:**

- **All the bulk waste generators shall construct wet waste processing facilities in their premises within 01 month**
- **The Officers of PPCB and concerned officers of MCs shall make joint inspection of the bulk waste generators on random basis to verify as to whether BWGs in MCs have provided adequate arrangements for processing of wet waste in their premises.**
- **For the management of dry waste, all the BWGs, identified by all the MCs of 3 districts Kaithal, Karnal and Panipat, shall make agreement with user charges to be paid to MCs for collection, transportation and**

**management of dry waste at MRF sites of the concerned MCs in an environmentally sound manner.**

**10. Preventing solid waste from entering into water bodies**

It was informed that MCs namely Rarond, Cheeka, Pundri, Kaithal & Kalayat of Distt. Kaithal and Karnal, Nilokheri, Nissing, Taraouri, Assandh, Indri & Gharaunda of District Karnal and Panipat and Samalkha of District Panipat have identified the drains passing through the MC limits and have provided wire mesh or screens at various locations to trap the solid waste to avoid its further entry into river system.

**After detailed discussion, it was directed as under:**

- **All the MCs namely Rajond, Cheeka, Pundri, Kaithal & Kalayat of Distt. Kaithal and Karnal, Nilokheri, Nissing, Taraouri, Assand, Indri & Gharaunda of District Karnal and Panipat and Samalkha of District Panipat shall continue to remove solid waste from the drains on quarterly basis and ensure that no solid waste is lying dumped into any drain / nallah passing through the limits of the MCs.**
- **The Deputy Commissioners, Kaithal, Karnal and Panipat shall hold a meeting with the Department of Panchayat and necessary directions be issued for removal of solid waste from the drains passing through the districts and outside the MC limits within one month.**
- **All the MCs shall connect the drains carrying untreated sewage to the nearby STPs within 3 months to ensure that no untreated sewage is discharged into any river / water bodies.**

**11. Removal of garbage vulnerable points (GVPs)**

It was reported as under:

- MCs namely Rajond, Cheeka, Pundri, Kaithal & Kalayat of District Kaithal have removed all the identified GVPs and the vacant places, after removal of GVPs, have been converted into useful usage like siting place, parks, green belts, playgrounds etc.
- MCs namely Karnal, Nilokheri, Nissing, Taraouri, Assandh, Indri & Gharaunda of District Karnal have identified 22, 3, 2, 4, 5, 6 and 2 GVPs and all the GVPs have been removed and the vacated places after removing of GVPs have been converted into useful usage such as wall painting, laying of interlocking paver blocks and green belt etc.

- MCs namely Panipat and Samalkha of District Panipat have identified 64 and 2 GVPs and all the GVPs have been removed and the vacated places after removing of GVPs have been converted into useful usage like parks and siting places etc.

**The Monitoring Committee noted the compliance.**

## **12. Legacy waste treatment**

The Monitoring Committee was informed as under:

- No data is available w.r.t MCs namely Rajond, Cheeka, Pundri, Kaithal & Kalayat of District Kaithal.
- MCs namely Karnal, Nilokheri, Nissing, Taraouri, Assandh, Indri & Gharaunda of District Karnal have quantified legacy waste lying dumped at legacy waste dump site as 71400 MT, 11000 MT, 13000 MT, 9000 MT, 15300 MT, 3000 MT and 20237 MT, respectively. With regard to construction of boundary wall and green belt around legacy waste site to be provided by the MCs, it was informed that MC, Karnal has constructed boundary wall and green belt, construction work of boundary wall is in progress by MC, Nilokheri, whereas, in the case of other MCs, either the tender has been invited or estimate has been got approved or plantation has been made.
- MCs namely Panipat and Samalkha of District Panipat have quantified legacy waste as 5 lacs MT and 27000 MT, respectively. No boundary wall and green belt have been provided around legacy waste dump site. For treatment of legacy waste, work order has been issued by MC, Panipat and tender is in process in case of MC, Samalkha.

**After detailed discussion, it was directed as under:**

- i) The construction work of boundary wall and development of green belt around the legacy waste dump site shall be started by 15.1.2021. Plantation /green belt around legacy waste dump site may be completed by 28.2.2021.**
- ii) The work regarding treatment/bio remediation of legacy waste shall be started by all Municipal Councils of 3 districts (Kaithal, Karnal and Panipat) by 15.1.2021.**

### 13 Onsite composting of horticulture waste in parks and institution

It was informed as under:

- No data is available w.r.t MCs namely Rajond, Cheeka, Pundri, Kaithal & Kalayat of District Kaithal.
- MCs namely Karnal, Nilokheri, Nissing, Taraouri, Assandh, Indri & Gharaunda of District Karnal have 55, 21, 9, 1, 3, 2 and 2 parks and in these parks 70, 20, 9, 3, 3, 2 and 2 compost pits are required to be provided, out of which 70, 20, 9, 3, 3, 2 and 2 compost pits have been provided.
- MCs namely Panipat and Samalkha of District Panipat have 126 and 1 parks within MC limits. For management of horticulture waste, these MCs have provided 346 and 2 compost pits, which are adequate.

**After discussion on the issue, it was directed that all the MCs shall ensure that adequate number of compost pits are provided in the parks to manage 100% horticulture waste produced in the parks.**

### 14. Information, Education and Communication (IEC) activities for awareness of the public

It has been reported that awareness activities in the form of information, education and communication are carried out by way of educating the people through motivators and by placing banners, hoardings and displaying of wall painting.

**After detailed discussion, it was directed that all the Municipal Councils shall continue to conduct IEC activities to educate the society about source segregation of solid waste, home composting, ill effects of plastic waste, burning of solid waste and throwing of solid waste into the drains/nallahs and water bodies etc.**

#### B) Faridabad Division

03 Districts namely Nuh, Faridabad and Palwal fall under the jurisdiction of Faridabad Division. These districts have following Municipal Councils.

- i) **District Nuh:** Tauru, Nuh, Ferozpur Zirka and Punhana
- ii) **District Faridabad:** Faridabad
- iii) **District Palwal:** Hathin, Hodal and Palwal.

The status w.r.t management of solid waste was submitted as under:

### **1. Door to Door Collection of Solid Waste**

It was reported as under.

- MCs namely Faridabad of Distt. Faridabad and MCs Punhana, Ferozpur Zirka, Tauru and Nuh of Distt. Nuh have achieved 91%, 100%, 100%, 100% and 100%, respectively.
- MCs namely Palwal, Hodal and Hathin of Distt. Palwal have achieved 75%, 100% and 100%, respectively, door to door collection of solid waste.

**After detailed discussion, it was directed that MCs Faridabad and Palwal shall achieve 100% progress w.r.t door to door collection of solid waste by 28.2.2021.**

### **2. Source Segregation of Solid Waste**

It was informed as under:

- MCs namely Faridabad of Distt. Faridabad and MCs Punhana, Ferozpur Zirka, Tauru and Nuh of Distt. Nuh have achieved 30%, 100%, 100%, 100% and 100%, respectively Source segregation of solid waste.
- MCs namely Palwal, Hodal and Hathin of Distt. Palwal have achieved 75%, 100% and 100% source segregation of solid waste.

**The Chairman of the Monitoring Committee took a serious view regarding poor progress of source segregation of solid waste by MC Faridabad and Palwal and directed as under:**

- **MCs namely Faridabad and Palwal shall achieve 100% progress w.r.t source segregation of solid waste by 28.2.2021.**

### **3. Placing of Litter Bins in commercial & public places**

It was informed as under:

- MCs namely Faridabad of Distt. Faridabad and MCs Punhana, Ferozpur Zirka, Tauru and Nuh of Distt. Nuh have installed 275, 8, 400, 12 and 10 litter bins in commercial areas and public places against the required number of litter bins to be provided by these MCs as 347, 86, 400, 86 and 100, respectively.
- MCs namely Palwal, Hodal and Hathin of Distt. Palwal have installed 150, 80 and 10 litter bins in commercial areas and public places against the required number of litter bins by these MCs as 150, 80 and 10.

**After discussion of the issue, it was directed that adequate number of litter bins with proper compartments to store wet and dry waste may be provided in all the commercial areas and public places by the MCs Faridabad, Punhana, Tauru and Nuh by 31.1.2021.**

**4. GPS enabled compartmentalized vehicles for collection and transportation of solid waste.**

It was reported as under:

- MCs namely Faridabad of Distt. Faridabad and MCs Punhana, Ferozpur Zirka, Tauru and Nuh of Distt. Nuh have 477, 3, 5, 8 and 7 vehicles, out of which, 252, 3, 5, 8 and 7 vehicles have compartments. GPS have been provided on 388, 3, 3, 8 and 7 vehicles.
- MCs namely Palwal, Hodal and Hathin of Distt. Palwal have 62, 38 and 11 vehicles for collection and transportation of solid waste, out of which 41, 30 and 8 vehicles have compartments. GPS have been provided on 31, 15 and 0 vehicles.

**After detailed discussion on the issue, it was directed as under:**

**All the MCs namely Faridabad, Ferozpur Zirka, and Palwal, Hodal and Hathin shall provide GPS enabled compartmentalized vehicles for collection and transportation of 100% solid waste of MCs by 31.3.2021.**

**5. Sweeping in residential, commercial and public places**

It was informed that all the MCs of 3 districts namely Faridabad, Nuh and Palwal are sweeping commercial areas and public places twice in a day time and once in a day time in residential area.

**The Monitoring Committee noted the compliance and directed that all the Municipal Councils shall continue to sweep residential areas and public places once in a day time and once in a night time and in commercial area twice in a day time and once in a night time.**

**6. Solid waste processing**

**a) Dry waste Management**

It was reported as under:

- MCs namely Faridabad of Distt. Faridabad and MCs Punhana, Ferozpur Zirka, Tauru and Nuh of Distt. Nuh generate dry waste as 360, 4, 4.8, 4.59 and 3.6 TPD, respectively, out of which, 100, 2, 2.4, 2.1 and 2.6 TPD dry waste is processed.

- MCs namely Palwal, Hodal and Hathin of Distt. Palwal generate dry waste as 60, 18.93 and 6 TPD, out of which 40, 3 and 2 TPD dry waste is processed.

**It was directed that all the Municipal Councils shall construct material recovery facilities of adequate capacity by 31.1.2021 and the segregated dry waste shall be disposed off in scientific manner.**

**b) Management of wet waste**

It was informed as under:

- MCs namely Faridabad of Distt. Faridabad and MCs Punhana, Ferozpur Zirka, Tauru and Nuh of Distt. Nuh generate wet waste as 440, 6, 7.2, 6.84 and 5.4 TPD, out of which, 180, 2.5, 2.8, 2.8 and 2.3 TPD of wet waste is processed.
- MCs namely Palwal, Hodal and Hathin of Distt. Palwal generate wet waste as 40, 10.75 and 2 TPD, respectively, out of which, 20, 0 and 0 TPD wet waste is processed.

**After detailed discussion on the issue, it was directed as under.**

- **All the MCs shall provide adequate number of compost pits to manage 100% wet waste by 31.1.2021.**
- **All the Municipal Councils shall maintain proper record about quantity of wet waste processed per day and the quantity of compost produced after processing of wet waste and quantity of compost either sold or used as manure in parks.**

**7. Management of C & D waste.**

It was informed as under:

- MCs namely Faridabad of Distt. Faridabad and MCs Punhana, Ferozpur Zirka, Tauru and Nuh of Distt. Nuh generates 300, 0.5, 0.5, 0.56 and 0.5 TPD C&D waste, respectively. The sites for storage of C&D waste have been identified and notified.
- MCs namely Palwal, Hodal and Hathin of Distt. Palwal generate 2.5 TPD, data not mentioned, 0.5 TPD C&D waste, respectively. The sites for storage of C&D waste have been identified and notified.

**The Monitoring Committee noted the compliance and directed that Municipal Councils, which have not started tendering process for processing of C & D waste, shall start the same by 15.1.2021.**

## **8. Management of Plastic waste**

It was informed as under:

- MCs namely Faridabad of Distt. Faridabad and MCs Punhana, Ferozepur Zirka, Tauru and Nuh of Distt. Nuh have issued 142, 0, 0, 8 and 3 challans for selling / use of plastic carry bags or single use plastic items by the shops / individuals and fine amounting to Rs. 187000/-, Rs. 0/-, Rs. 0, Rs. 8500/- and Rs. 100/- respectively.
- MCs namely Palwal, Hodal and Hathin of Distt. Palwal have issued 29, 12 and 24 challans for selling / use of plastic carry bags or single use plastic items by the shops / individuals and fine amounting to Rs. 15000/-, Rs. 8000/- and Rs. 11500/-has been imposed on the violators.

**After detailed deliberation, it was directed as under.**

- i) All the MCs shall continue to make surprise inspections/ raids on the shops / individual for selling / use of plastic carry bags of single use plastic items and the violators may issued challans and fine of suitable amount may be imposed on the violators.**
- ii) All the MCs shall allocate a dedicated room either at MRF sites or solid waste dumping site for the storage of plastic waste confiscated during raids, segregation of solid waste and processing of solid waste at legacy waste dump site.**

## **9. Bulk waste generated identification and processing of solid waste**

It was reported as under:

- MCs namely Faridabad of Distt. Faridabad and MCs Punhana, Ferozepur Zirka, Tauru and Nuh of Distt. Nuh have identified 108, 1, 4, 2 and 1 BWGs and 68, 1, 2, 1 and 1 BWGs are processing their waste on their own.
- MCs namely Palwal, Hodal and Hathin of Distt. Palwal have identified 29, 0 and 0 BWGs, out of which, 13, 0 and 0 BWGs are processing solid waste within their premises and outside their premises..

**After detailed discussion, it was directed as under:**

- i) All the Municipal Councils shall issue notices to all the Bulk Waste Generators within 10 days to construct wet waste processing facilities in their premises by 31.1.2021.**
- ii) For the management of dry waste, these Bulk Waste Generators may be directed to make agreement with concerned Municipal Councils for**

**lifting of solid waste with suitable user charges to be paid to the Municipal Council by BWGs by 31.1.2021.**

**10. Preventing solid waste from entering into water bodies**

It was informed that all the MCs have identified the drains passing through MC limits and steps have been taken either to provide screen/mesh at the entry point of the drain.

**It was directed as under:**

- **All the MCs namely Faridabad, Punhana, Ferozpur Zirka, Tauru, Nuh, Palwal, Hodal and Hathin shall continue to remove solid waste from the drains on quarterly basis and ensure that no solid waste is lying dumped into any drain / nallah passing through the limits of the MCs.**
- **The Deputy Commissioners, Faridabad, Nuh and Palwal shall hold a meeting with the Department of Panchayat and necessary directions be issued for removal of solid waste from the drains outside the MC limits within one month.**
- **All the MCs shall connect the drains carrying untreated sewage to the nearby STPs within 3 months to ensure that no untreated sewage is discharge into any river / water bodies.**

**11. Removal of Garbage Vulnerable Points (GVPs)**

It was reported as under:

- MCs namely Faridabad of Distt. Faridabad and MCs Punhana, Ferozpur Zirka, Tauru and Nuh of Distt. Nuh have identified 210, 3, 12, 5 and 14 GVPs and 160, 3, 12, 5 and 14 GVPs, respectively, have been removed.
- MCs namely Palwal, Hodal and Hathin of Distt. Palwal have identified 12, 6 and 3 and all the GVPs have been removed.

It was further informed that after removal of GVPs, the vacated places have been converted into siting places by providing benches or other useful purposes.

**The Monitoring Committee noted the compliance and directed that MC Faridabad shall remove remaining GVPs by 31.1.2021.**

**12. Legacy waste treatment**

It was informed as under:

- MCs namely Faridabad of Distt. Faridabad and MCs Punhana, Ferozpur Zirka, Tauru and Nuh of Distt. Nuh have quantified legacy waste lying dumped at

legacy waste dump site as 27 lac MT, 12000 MT, 14700 MT, 35000 MT and 15367 MT, respectively. MC, Faridabad has provided boundary wall and green belt around the legacy waste dump site and bio-remediation and bio-mining of legacy waste are under progress and Trommel machine has been installed and is in operation. MC, Tauru has invited tender for remediation of legacy waste.

- MCs namely Palwal, Hodal and Hathin of Distt. Palwal have quantified legacy waste lying dumped at legacy waste dump site as 21000 MT, 6000 MT and 3420 MT. The boundary wall alongwith plantation has been planted by MC, Palwal, whereas, MC, Hodal has provided boundary wall and plantation around legacy waste dump site. With regard to treatment of legacy waste, MC, Palwal has started bio-remediation work of legacy waste, whereas, MC, Hodal has prepared estimate for bio-remediation of legacy waste and re-tendering of the work for bio-remediation of legacy waste has been made by MC, Hathin.

**After detailed discussion on the issue, it was directed as under:**

- MCs which have not provided boundary walls and green belts/ plantation around legacy waste shall constructing boundary wall and green belt/plantation around the legacy waste by 15.1.2021. Plantation / green belt around dump site shall be completed by 28.2.2021.**
- MCs Punhana, Ferozpur Zirka, Tauru, Nuh, Hodal and Hathin shall start remediation work of legacy waste by 31.1.2021.**
- Leachate treatment project should also be covered under the legacy waste treatment project.**

### **13. Onsite composting of Horticulture waste in parks and institution**

It was informed as under:

- MCs namely Faridabad of Distt. Faridabad and MCs Punhana, Ferozpur Zirka, Tauru and Nuh of Distt. Nuh have 701, 0, 3, 5 and 2 parks and in these parks 230, 0, 3, 5 and 4 compost pits are required to be provided against which 25, 0, 3, 5 and 4 compost pits have been provided.
- MCs namely Palwal, Hodal and Hathin of Distt. Palwal have 22, 0 and 2 parks and in these parks 30, 0 and 2 compost pits are required to be provided against which 30, 0 and 2 compost pits have been provided.

**It was directed by the Monitoring Committee that more compost pits may be provided in the parks by the MCs which have not provided adequate number of compost pits in the parks by 31.1.2021.**

**14. Information, Education and Communication (IEC) activities for awareness of the public**

The Monitoring Committee was informed that awareness activities in the form of information, education and communication are carried out by way of public announcement, placing of banners and hoardings at various places and conducting workshops to motivate the citizens etc.

**After detailed discussion, it was directed that all the Municipal Councils shall continue to conduct IEC activities to educate the society about source segregation of solid waste, home composting, ill effects of plastic waste, burning of solid waste and throwing of solid waste into the drains/nallahs and water bodies etc.**

**C) Gurugram Division**

03 Districts namely Gurugram, Mahendragarh and Rewari fall under Gurugram Division, which are mentioned as under.

- i) **District Gurugram:** Gurugram, Haily Mandi, Pataudi, Sohna and Farrukh Nagar.
- ii) **District Mahendragarh:** Narnaul, Ateli Mandi, Kanina, Nangal Chaudhary and Mahendragarh.
- iii) **District Rewari:** Bawal, Rewari and Dharuhera.

**The status w.r.t various activities for management of solid waste was submitted as under:**

**1. Door to Door Collection of Solid Waste**

**It was submitted as under.**

MCs Gurugram, Pataudi, Sohna, Farrukhnagar and Hally Mandi of District Gurugram, MCs Mohindergarh, Kanina, Narnaul, Nanga Chaudhary and Ateli Mandi of District Mohindergarh and MCs Dharuhera, Bawal and Rewari of District Rewari have achieved 100% progress w.r.t door to door collection of solid waste.

**The Monitoring Committee noted the compliance.**

**2. Source segregation of solid waste.**

**The Monitoring Committee was informed as under.**

- MCs Gurugram, Pataudi, Sohna, Farrukhnagar and Hally Mandi of District Gurugram have achieved 60%, 36%, 73%, 41% and 33%, respectively, progress w.r.t source segregation of solid waste..

- MCs Mohindergarh, Kanina, Narnaul, Nanga Chaudhary and Ateli Mandi of District Mohindergarh have achieved 62%, 70%, 70%, 70% and 0%, respectively, progress w.r.t source segregation of solid waste.
- MCs Dharuhera, Bawal and Rewari of District Rewari have achieved 100%, 0%, and 92%, respectively, progress w.r.t source segregation of solid waste.

**The Chairman of the Monitoring Committee took a serious view for not achieving 100 % source segregation of solid waste by any MC of any Districts Gurugram, Mohindergarh and Rewari except MC Dharuhera and directed that all the MCs should achieve 100% source segregation of solid waste by 31.1.2021 as committed.**

**3. GPS enabled compartmentalized vehicles for collection and transportation of solid waste.**

It was informed as under.

- MCs Gurugram, Pataudi, Sohna, Farrukhnagar and Hally Mandi of District Gurugram have provided 422, 11, 10, 8 and 9 vehicles for collection and transportation of solid waste against the requirement of 450, 11, 10, 12 and 9 vehicles, respectively, by these MCs and compartments have been provided in 346, 11, 10, 6 and 9 vehicles and GPS have been on 422, 11, 10, under process and 9 vehicles, respectively.
- MCs Mohindergarh, Kanina, Narnaul, Nanga Chaudhary and Ateli Mandi of District Mohindergarh have provided 13, 7, 36, 4 and 2 vehicles for collection and transportation of solid waste against the requirement of 23, 9, 36, 7 and 4 vehicles, respectively, by these MCs and compartments have been provided in 4, 5, 24, 3 and 2 vehicles and GPS have been provided on 1, 0, 24, 0 and 0 vehicles, respectively.
- MCs Dharuhera, Bawal and Rewari of District Rewari have provided 7, 6 and 28 vehicles for collection and transportation of solid waste against the requirement of 7, 6 and 28 vehicles, respectively, by these MCs and compartments have been provided in 3, 6 and 28 vehicles and GPS have been provided on 7, 6 and 28 vehicles, respectively.

**The Chairman of the Monitoring Committee took a serious view for not providing adequate number of vehicles for collection and transportation, not having compartments in all the vehicles and not providing GPS on all the mechanical vehicles and directed that all MCs of all the 3 districts of Gurugram division shall ensure that the solid waste collecting and transporting vehicles must be adequate and these**

**should be compartmentalised and provided with GPS system by 28.2.2021.**

**4. Sweeping in residential, commercial and public places**

The data submitted in the meeting indicate that in all the Municipal Councils sweeping in residential, commercial and public places is carried out once and twice in day time, respectively.

**The Monitoring Committee noted the compliance and directed that all the Municipal Councils shall continue to sweep commercial area twice in day time and once in night time and in residential areas and public places sweeping may be done once in day time and once in night time.**

**5. Solid waste processing**

**a) Dry waste Management**

**It was submitted as under.**

- MCs Gurugram, Pataudi, Sohna, Farrukhnagar and Hally Mandi of District Gurugram generate 450, 4, 30, 0.4 and 4.2 TPD dry waste, out of which 382, 2, 11, 0.4 and 4.2 TPD dry waste is processed. For the Management of dry solid waste, these MCs have provided 342, 1, 0, 0 and 1 material recovery facilities (MRFs) against the requirement of 342, 1, 3, 1 and 1 (MRFs), respectively.
- MCs Mohindergarh, Kanina, Narnaul, Nangal Chaudhary and Ateli Mandi of District Mohindergarh generate 17, 6, 16, 0.7 and 0.4 TPD dry waste, out of which 4, 4.5, 3, 0.2 and 0.4 TPD, respectively, dry waste is processed. For the management of dry solid waste, these MCs have provided 0, 0, 1, 0 and 0 MRFs against the requirement of 1, 1, 0, 2 and 1 MRFs, respectively.
- MCs Dharuhera, Bawal and Rewari of District Rewari generate 4, 3 and 40 TPD dry waste, out of which 2, 0.5 and 25 TPD, respectively, dry waste is processed. For the management of dry solid waste, these MCs have provided 1, 0 and 1 MRFs against the requirement of 1, 1 and 1 MRFs, respectively.

**The Chairman of the Monitoring Committee took a serious view for not taking adequate steps through material recovery facilities by most of the MCs for management of dry waste and directed that all the MCs of districts Gurugram, Mohindergarh and Rewari shall construct adequate number of Material Recovery Facilities to process 100% dry waste generated by the MCs by 28.2.2021.**

**b) Management of wet waste**

It was submitted as under.

- MCs Gurugram, Pataudi, Sohna, Farrukhnagar and Hally Mandi of District Gurugram generate 600, 4, 30, 5.5, 6.05 TPD wet waste, out of which 500, 1, 5, 1 and 1.5 TPD wet waste is processed. For the management of wet waste, these MCs have provided 220, 72, 23, 6 and 6 compost pits against the requirement of 220, 72, 45, 10 and 24 compost pits, respectively.
- MCs Mohindergarh, Kanina, Narnaul, Nangal Chaudhary and Ateli Mandi of District Mohindergarh generate 10, 9, 12, 0.9, 0.7 TPD wet waste, out of which 3, 5, 3, 0.2 and 0 TPD wet waste is processed. For the Management of wet waste, these MCs have provided 2, 2, 20, 0 and 0 compost pits against the requirement of 40, 2, 50, 2 and 2 compost pits, respectively.
- MCs Dharuhera, Bawal and Rewari of District Rewari generate 6, 3 and 40 TPD wet waste, out of which 2, 0.5 and 10 TPD wet waste is processed. For the management of wet waste, these MCs have provided 10, 2 and 54 compost pits against the requirement of 30, 2 and 140 compost pits, respectively.

**The Chairman of the Monitoring Committee took a serious view for not providing adequate of compost pits to manage 100% wet waste generated by most of the MCs of Districts Gurugram, Mohindergarh and Rewari of Gurugram Division and directed as under.**

- i) All the Municipal Councils of the Districts Gurugram, Mohindergarh and Rewari shall construct adequate number of compost pits to manage 100% wet waste of the Municipal Councils by 28.2.2021**
- iii) All the Municipal Councils of the Districts Gurugram, Mohindergarh and Rewari shall maintain proper record about quantity of wet waste processed per day and the quantity of compost produced after processing of wet waste and quantity of compost either sold or used in parks as manure.**

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## 6. Management of C & D waste.

The data presented was as under.

- MCs Gurugram, Pataudi, Sohna, Farrukhnagar and Hally Mandi of District Gurugram generate 300, 0.35, 7, 0.5 and 0.5 TPD, respectively, C & D waste and for storage of C & D waste, sites have been identified and notified. MC Gurugram manage its C & D waste at C & D waste management plant at Basai and other MCs have claimed that these are using C & D waste for filling low lying area.
- MCs Mohindergarh, Kanina, Narnaul, Nangal Chaudhary and Ateli Mandi of District Mohindergarh generate 0.8, 0.2, 2, 0.3 and 0.3 TPD C& D waste, respectively and for storage of C& D waste, sites have been identified and notified. All the MCs have claimed that C & D waste is used for filling low lying areas.
- MCs Dharuhera, Bawal and Rewari of District Rewari generate 0.5, 0.3 and TPD C& D waste, respectively and for storage of C& D waste, sites have been identified and notified. All the MCs have claimed that these are storing their C & D wastes at storage sites.

**After detailed discussion, it was directed as under.**

**All the MCs of the 3 districts Gurugram, Mohindergarh and Rewari shall store their C & D waste on the C & D storage sites in an environmentally sound manner and shall start processing the same by 31.3.2021.**

## 7. Management of Plastic waste.

It was submitted as under.

- MCs Gurugram, Pataudi, Sohna, Farrukhnagar and Hally Mandi of District Gurugram have conducted raids / surprise inspections and 111, 12, 27, 23 and 8 challans, respectively, have been issued for selling / use of plastic carry bags or single use plastic items and fine amounting to Rs. 77500/-, Rs. 11000/-, Rs. 9500/-, Rs. 3000/-, and Rs. 4000/-, respectively, has been imposed on the violators.
- MCs Mohindergarh, Kanina, Narnaul, Nanga Chaudhary and Ateli Mandi of District Mohindergarh have conducted raids / surprise inspections and 10, 21, 13, 53 and 10, respectively, challans have been issued for selling / use of plastic carry bags or single use plastic items and fine amounting to Rs. 94000/-, Rs.

11150/-, Rs. 134000/-, Rs. 24650/- and Rs. 11000/-, respectively, has been imposed on the violators.

- MCs Dharuhera, Bawal and Rewari of District Rewari have conducted raids / surprise inspections and 16, 15 and 88, respectively, challans have been issued for selling / use of plastic carry bags or single use plastic items and fine amounting to Rs. 18900, Rs.13700 and Rs. 129500/-, respectively, has been imposed on the violators

**After detailed deliberation, it was directed as under.**

- i) All the MCs shall continue to make surprise inspections/ raids on the shops / individual for selling / use of plastic carry bags or single use plastic items and the violators may issue challans and fine of suitable amount may be imposed on the violators.**
- ii) All the MCs shall allocate a dedicated room either at MRF sites or solid waste dumping site for the storage of plastic waste confiscated during raids, segregation of solid waste and processing of solid waste at legacy waste dump site.**

**8. Bulk waste generators (BWGs) identification and processing of solid waste.**

It was informed as under.

- MCs Gurugram, Pataudi, Sohna, Farrukhnagar and Hally Mandi of District Gurugram have identified 586, 10, 20, 8 and 5 bulk waste generators, out of which 157, 2, 15, 1 and 5 bulk waste generators are processing their waste on their own within or outside of their premises.
- MCs Mohindergarh, Kanina, Narnaul, Nangal Chaudhary and Ateli Mandi of District Mohindergarh have identified 0, 3, 0, 0 and 0 bulk waste generators and MC Kanina is managing their waste on their own in their premises.
- MCs Dharuhera, Bawal and Rewari of District Rewari have identified 8, 5 and 82 BWGs and all these BWGs are managing solid waste in their premises.

**After discussions on the issue, it was directed as under:**

- **All the bulk waste generators shall construct wet waste processing facilities in their premises by 31.1.2021.**
- **The Officers of PPCB and concerned officers of MCs shall make joint inspection of the bulk waste generators on random basis to verify as to whether BWGs in MCs have provided adequate arrangements for processing of wet waste in their premises.**

- For the management of dry waste, all the BWGs identified by all the MCs of 3 districts Gurugram, Mohindergarh and Rewari shall make agreement with user charges to be paid to MCs for collection, transportation and management of dry waste at MRFs of the concerned MCs.

#### 9. Preventing solid waste from entering into water bodies

The Monitoring Committee was apprised that MCs Gurugram, Pataudi, Sohna, Farrukhnagar and Hally Mandi of District Gurugram, MCs Mohindergarh, Kanina, Narnaul, Nangal Chaudhary and Ateli Mandi of District Mohindergarh and MCs Dharuhera, Bawal and Rewari of District Rewari have identified the drains passing through the MC limits and have provided wire mesh or screens at various locations to trap the solid waste to avoid its further entry into river system.

**After detailed discussions, it was directed as under:**

- All the MCs namely Gurugram, Pataudi, Sohna, Farrukhnagar and Hally Mandi of District Gurugram, MCs Mohindergarh, Kanina, Narnaul, Nangal Chaudhary and Ateli Mandi of District Mohindergarh and MCs Dharuhera, Bawal and Rewari of District Rewari shall continue to remove solid waste from the drains on quarterly basis and ensure that no solid waste is lying dumped into any drain / nallah passing through the limits of the MCs.
- The Deputy Commissioners, Gurugram, Mohindergarh and Rewari shall hold a meeting with the Department of Panchayat and necessary directions be issued for removal of solid waste from the drains outside the MC limits within one month.
- All the MCs shall connect the drains carrying untreated sewage to the nearby STPs within 3 months to ensure that no untreated sewage is discharged into any river / water bodies.

#### 10. Removal of Garbage Vulnerable Points (GVPs)

It was reported as under:

- MCs Gurugram, Pataudi, Sohna, Farrukhnagar and Hally Mandi of District Gurugram have removed all the identified GVPs (44, 4, 10, 2 and 5) and the vacant places after removal of GVPs have been converted into useful usage like siting places, plantation, green belts, wall painting etc.
- MCs Mohindergarh, Kanina, Narnaul, Nangal Chaudhary and Ateli Mandi of District Mohindergarh have identified 6, 4, 7, 6 and 3 GVPs and all the GVPs have

been removed and the vacated places after removing of GVPs have been converted into useful usage such as wall painting, laying of interlocking paver blocks and green belts etc.

- MCs Dharuhera, Bawal and Rewari of District Rewari have identified 11, 7, 28, out of which 7, 7 and 28, respectively GVPs have been removed and the vacant places have been converted into useful usage like parks, sitting places, playgrounds and green belts/plantation etc.

**The Monitoring Committee noted the compliance and directed that MC Dharuhera shall remove the remaining 4 GVPs by 15.1.2021 and the vacate places may be converted into parks, sitting places, playgrounds and green belts/plantation etc. by 31.1.2021**

#### **11. Legacy waste treatment.**

The data was submitted as under.

- MCs Gurugram, Pataudi, Sohna, Farrukhnagar and Hally Mandi of District Gurugram have quantified legacy waste lying dumped at legacy waste dump site as 27 lakh MT, 10227 MT, 54000 MT, 11857 MT and 95 MT. Regarding boundary wall and green belt to be provided/developed around legacy waste dump site, it was informed that MC Gurugram has completed boundary wall and work of green belt is under progress. Boundary wall and green belt are under construction/development in case of 2 MCs namely Sohna and Farukhnagar, whereas, green belt is under development in case MC Hallymandi.
- MCs Mohindergarh, Kanina, Narnaul, Nangal Chaudhary and Ateli Mandi of District Mohindergarh have quantified legacy waste lying dumped at legacy waste dump site as 5875 MT, 4000 MT, 58291 MT, 1550 Mt and 1950 MT, respectively. Boundary wall has been constructed by MC's Narnaul and Nangal Choudhary, whereas, no boundary wall has been constructed by MC's Kanina and Ateli Mandi. MCs namely Dharuhera and Rewari have quantified Legacy waste as 20000 MT, 60000 MT and 60000 MT, respectively. For the treatment of legacy waste, these MCs are at tendering stage. Regarding provision of boundary wall and green belt around legacy waste dump site, temporary boundary of G.I sheet has been provided by MC Bawal and Rewari, whereas, MC Dharuhera is at tendering stage.

**After detailed discussion, it was directed as under:**

- i) All the Municipal Councils shall start construction work of boundary wall and development of green belt by 15.01.2021 and green belt/ plantation around legacy waste dump site may be completed by 28.02.2021**
- ii) The treatment/bio remediation of legacy waste shall be started by all the Municipal Councils by 31.01.2021.**
- iii) Treatment of leachate should be included as part of legacy waste treatment.**

**12. Onsite composting of horticulture waste in parks.**

It was submitted as under:

- MCs namely Gurugram, Pataudi, Sohna, Farrukhnagar and Hally Mandi of District Gurugram have 794, 3, 8, 1 and 2 parks and the number of compost pits required to be provided in these parks is 220, 7, 5, 4 and 4 against which these MCs have provided 220, 7, 5, 4 and 4, respectively, compost pits.
- MCs Mohindergarh, Kanina, Narnaul, Nangal Chaudhary and Ateli Mandi of District Mohindergarh have 1, 5, 20, 1 and 0 parks and in these parks compost pits required to be provided are 30, 3, 30, 1 and 0, respectively against which these MCs have provided 5, 2, 20, 1 and 0 compost pits, respectively.

**After detailed discussion, it was directed that all the MCs shall construct adequate number of compost pits in the parks to manage horticulture waste of all the parks exist within the MC Limits of the MCs falling under 3 districts namely Gurugram, Mohindergarh and Rewari by 31.03.2021.**

**13. Information, Education and Communication (IEC) activities for awareness of the public.**

It was informed that MCs namely MCs namely Gurugram, Pataudi, Sohna, Farrukhnagar and Hally Mandi of District Gurugram; MCs Mohindergarh, Kanina, Narnaul, Nangal Chaudhary and Ateli Mandi of District Mohindergarh and MCs Dharuhera, Bawal and Rewari of District Rewari are carrying out IEC activities by creating awareness among the public about source segregation solid waste, ill effects of plastic waste through newspaper, installation of banners and hoardings at various locations within MC Limits.

**After detailed discussion, it was directed that all the Municipal Councils shall continue to conduct IEC activities to educate the society about source segregation of solid waste, home composting, ill effects of**

plastic waste, burning of solid waste and throwing of solid waste into the drains/nallahs and water bodies etc.

**3.1.3 Based on the data supplied by department of Local Government and HSPCB, the report on earlier status, current status and gaps in treatment and management of Solid waste has been prepared, which has been enumerated Table-1 given below:**

**Table-1: Earlier status, current status and gaps in management of solid waste**

S. no.	Action Points	Activities	Earlier Status as on 01.04.2020 to 15.09.2020	Status during 16.09.2020 to 31.01.2021	Gaps
1	Rule no. 22 of SWM Rules, 2016	a) Identification of sites for SW processing facilities (For Nos. of ULBs)	Haryana has adopted two approaches-  <b>1<sup>st</sup> approach:</b> Cluster level approach- in which 14 Suitable sites, for setting up of SW processing facilities under 13 (before re-clustering 14) clusters based integrated Solid Waste Management (ISWM) approach, have been identified.  <b>2<sup>nd</sup> approach:</b> Individual ULB level approach, where 56 ULBs have initiated wet waste processing facilities and remaining ULBs are in process. All the ULBs shall ensure the processing of waste at their own level till the finalization of ISWM Cluster.	Haryana has adopted two approaches-  <b>1<sup>st</sup> approach:</b> Cluster level approach- in which 14 Suitable sites, for setting up of SW processing facilities under 13 (before re-clustering 14) clusters based integrated Solid Waste Management (ISWM) approach, have been identified. Two waste to energy clusters namely Sonapat-Panipat (700 TPD) and Gurugram-Faridabad (2300 TPD) have already been allotted and are under implementation. The model tender documents for remaining clusters have been approved by the Committee of Secretaries on Infrastructure (CoSI) and Cabinet Sub Committee on Infrastructure (CCI). The tenders for the same will be invited soon. <b>2<sup>nd</sup> approach:</b> Individual ULB level	16 ULBs have not initiated the wet waste processing yet.

S. no.	Action Points	Activities	Earlier Status as on 01.04.2020 to 15.09.2020	Status during 16.09.2020 to 31.01.2021	Gaps
				approach, where 72 ULBs have initiated wet waste processing facilities and remaining ULBs are in process. All the ULBs shall ensure the processing of waste at their own level till the finalization of ISWM Cluster.	
2		b) Identification of sites for regional SLF (For Nos. of ULBs)	14 Suitable sites for setting up of Regional SLF under 13 clusters based ISWM approach have been identified.	14 Suitable sites for setting up of Regional SLF under 13 clusters based ISWM approach have been identified.	
		c) Procurement of sites for SW processing facilities and SLF (Nos. of ULBs)	13 Suitable sites against requirement of 14 sites for setting up of SW processing facilities and Regional SLF under 13 clusters based ISWM approach have been procured. As the International Airport is to be proposed near Hisar site therefore Hisar has identified new site, Site is under procurement process.	13 Suitable sites against requirement of 14 sites for setting up of SW processing facilities and Regional SLF under 13 clusters based ISWM approach have been procured. As the International Airport is to be proposed near Hisar site therefore Hisar has identified new site, Site is under procurement process.	
		d) Segregation of waste at source (percentage of Households)	71.62% Out of 1540 wards, 1103 wards are doing segregation of waste at source	81% Out of 1540 wards, source segregation has been initiated in 1255 wards.	Source segregation has not yet started in 285 wards.
		e) Door to door collection and transportation of segregated waste (percentage of Household)	95.25% Out of 1540 wards, 1467wards are doing door to door collection	98% Out of 1540 wards, 1515 wards are doing door to door collection	Door to Door collection of waste has not been started in 25 wards yet.

S. no.	Action Points	Activities	Earlier Status as on 01.04.2020 to 15.09.2020	Status during 16.09.2020 to 31.01.2021	Gaps
		Separate transportation <b>(in Nos. of Tricycles with Compartment and mechanized vehicles)</b>	Out of 3756 vehicles, 3368 vehicles have been compartmentalized	Out of 4160 vehicles, 3720 vehicles have been compartmentalized	
		f) Ensure separate storage of C & D waste <b>(Nos. of ULBs)</b>	79 ULBs have identified separate site for C&D Waste remaining ULBs are using C&D waste for filling low laying areas	85 ULBs have identified separate site for C&D Waste remaining ULBs are using C&D waste for filling low laying areas.	
		g) Setting up of SW processing facility	For setting up of common SLF following clearance have been obtained- <ul style="list-style-type: none"> <li>• EC of two clusters i.e. Panchkula cluster and Sonapat-Panipat cluster has been granted.</li> <li>• EC of one cluster i.e. Gurugram and Faridabad cluster is also granted.</li> <li>• TOR is granted for 5 clusters.</li> <li>• TOR Under preparation for 5 Cluster.</li> </ul>	For setting up of common SLF following clearance have been obtained- <ul style="list-style-type: none"> <li>• EC of two clusters i.e. Panchkula cluster and Sonapat-Panipat cluster has been granted.</li> <li>• EC of one cluster i.e. Gurugram and Faridabad cluster is also granted.</li> <li>• TOR is granted for 5 clusters.</li> <li>• TOR Under preparation for 5 Cluster.</li> </ul>	
		h) Setting up of common SLF <b>(in Nos. of ULBs)</b>	For setting up of common SLF following clearance have been obtained- <ul style="list-style-type: none"> <li>• EC of two clusters i.e. Panchkula cluster and Sonapat-Panipat cluster has been granted.</li> <li>• EC of one cluster i.e. Gurugram and Faridabad cluster is also granted.</li> <li>• TOR is granted for 5 clusters.</li> </ul> TOR Under preparation for 5 Cluster.	For setting up of common SLF following clearance have been obtained- <ul style="list-style-type: none"> <li>• EC of two clusters i.e. Panchkula cluster and Sonapat-Panipat cluster has been granted.</li> <li>• EC of one cluster i.e. Gurugram and Faridabad cluster is also granted.</li> <li>• TOR is granted for 5 clusters.</li> </ul> TOR Under preparation for 5 Cluster.	

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S. no.	Action Points	Activities	Earlier Status as on 01.04.2020 to 15.09.2020	Status during 16.09.2020 to 31.01.2021	Gaps
		i) Bio-remediation or capping of sanitary landfill sites (Nos. of ULBs)	It is submitted that there is approximate 65.00 Lakh Metric Ton legacy waste is present at the existing dumpsites in Municipalities, out of which 59.89 Lakh MT (92.00% of total quantity of the State) legacy waste is lying at 20 dumpsites in the State.	It is submitted that there is approximate 65.00 Lakh Metric Ton legacy waste is present at the existing dumpsites in Municipalities, out of which 61.02 Lakh MT (93.87% of total quantity of the State) legacy waste is lying at 28 dumpsites in the State. Out these 28 sites, the work at 12 sites has been started and work has been allotted to agencies at 13 sites. The tendering at 3 sites is in process and will be finalized soon.	
3	Rule no. 24 of SWM Rules, 2016	Submission Annual report in form-III, IV & Form-V	Annual Reports III & IV as per provision of SWM Rules 2016 of all the ULBS, for the Calendar Year 2019 have been submitted to HSPCB vide memo no. XEN/DGULB/2020/2521 dated 30.07.2020	Annual Reports III & IV as per provision of SWM Rules 2016 of all the ULBS, for the Calendar Year 2019 have been submitted to HSPCB vide memo no. XEN/DGULB/2020/2521 dated 30.07.2020. Quarterly reports for Plastic & Solid Waste Management upto December 2020 have already been submitted to HSPCB.	
4	Rule no. 17 of PWM Rules, 2016	Submission Annual report in form-IV & Form-V	Annual Reports IV & V as per provision of PWM Rules 2016 of all the ULBS, for the Calendar Year 2019 have been submitted to HSPCB vide memo no. XEN/DGULB/2020/2	Annual Reports IV & V as per provision of PWM Rules 2016 of all the ULBS, for the Calendar Year 2019 have been submitted to HSPCB vide memo no. XEN/DGULB/2020/2	

S. no.	Action Points	Activities	Earlier Status as on 01.04.2020 to 15.09.2020	Status during 16.09.2020 to 31.01.2021	Gaps
			521 dated 30.07.2020	521 dated 30.07.2020. Quarterly reports for Plastic & Solid Waste Management upto December 2020 have already been submitted to HSPCB.	
5	3 major cities & 3 major towns and atleast 3 Panchayats in every districts should be notified	Selection of model towns and village Panchayats	7 Cities namely Panchkula, Thanesar, Panipat, Karnal, Rohtak, Jind and Fatehabad have already been selected and notified as model towns.	7 Cities namely Panchkula, Thanesar, Panipat, Karnal, Rohtak, Jind and Fatehabad have already been selected and notified as model towns.	
6	District level committee (DLC)/special task force(STF) to be constituted in each district	Constitution of DLC/STF (in Nos. of Districts)	There are 22 Districts in Haryana. In all the 22 Districts, DLCs/STF have been constituted and Nodal officers have been appointed to undertake the related activities.	There are 22 Districts in Haryana. In all the 22 Districts, DLCs/STF have been constituted and Nodal officers have been appointed to undertake the related activities.	
7	DC may monitor the status once on two weeks.	Fortnightly Meeting of DC (In Nos. of Districts)	In all the districts, DCs are monitoring the status on monthly basis.	In all the districts, DCs are monitoring the status on monthly basis.	
8	Chief Secretary meetings for monitoring, atleast once in a month	Meeting for monitoring	Chief Secretary of Haryana is reviewing the project on monthly basis.	Chief Secretary of Haryana is reviewing the project on monthly basis.	
9	District magistrate or other officers may be	Training to officers (in Nos. of ULBs)	Chief Secretary of Haryana State conducted training cum orientation program for all the District Magistrates	Chief Secretary of Haryana State conducted training cum orientation program for all the District Magistrates	

S. no.	Action Points	Activities	Earlier Status as on 01.04.2020 to 15.09.2020	Status during 16.09.2020 to 31.01.2021	Gaps
	imparted requisite training		(DMs), Commissioners, Eos Secretaries and other officers before the constitution of DLCs/STF. Further, the District wise trainings of staff involved in Waste Management are also being organized.	(DMs), Commissioners, Eos Secretaries and other officers before the constitution of DLCs/STF. Further, the District wise trainings of staff involved in Waste Management through the Feedback Foundation have also been organized in the month of September-October 2020.	
<b>10</b>	Information, Education & Communication activities (In Nos. of ULBs)	Public awareness	In all the 87 ULBs, the dedicated teams of Saksham Yuva, Motivators, NGOs, RWAs and other social institutes has been involved. More than 100000 events like group meetings, nookad natak performances, school activities, rally, FM radio program, door to door awareness, training/workshop, publicity through educational and religious institutions have been organized in public awareness campaign.	In all the 88 ULBs, the dedicated teams of Saksham Yuva, Motivators, NGOs, RWAs and other social institutes has been involved. More than 100000 events like group meetings, nookadnatak performances, school activities, rally, FM radio program, door to door awareness, training/workshop, publicity through educational and religious institutions have been organized in public awareness campaign.	
<b>11</b>	Prohibition on burning of waste including plastic waste and littering (Nos. of Challans )		112 Violators have been penalized in past 3 month and penalty amounting to Rs. 78000/- has been collected	850 Violators have been penalized in past 3 month and penalty amounting to Rs. 3,26,860/- has been collected	

S. no.	Action Points	Activities	Earlier Status as on 01.04.2020 to 15.09.2020	Status during 16.09.2020 to 31.01.2021	Gaps
12	Prohibition of Plastic Waste (Nos. of Challans)		2023 violators have been penalized from the month of march till now. Penalty amounting to Rs. 23,50,370/- has been collected	1983 violators have been penalized from 16.09.2020 till now. Penalty amounting to Rs. 19,60,500/- has been collected.	
13	User Fee for waste management		User fee for waste management has been notified for all the ULBs.	User fee for waste management has been notified for all the ULBs. Further, as per the reports received from the MCs, Rs. 3,39,14,197/- has been collected from September 2020 to January 2021.	
14	Penalty provisions for violators		Haryana State Model SWM Byelaws prescribing amount of penalty for violators have already been approved by State Government.	Haryana State Model SWM Byelaws prescribing amount of penalty for violators have already been approved by State Government. 1585 challans amounting to Rs. 65,00,750/- have also been issued to the violators for littering and burning of solid waste.	
15	Notification of Byelaws		The approved bylaws have been sent and notified in all the ULBs	The approved bylaws have been sent and notified in all the ULBs	
16	Bulk Waste Generators identified and compliance (Nos. of BWGs)		1460 BWGs identified, out of which 556 BGWs have setup waste processing facility own their own.	1932 BWGs are identified out of which 1085 BWGs are processed the waste on sites.	
17	Litter Bins & Waste storage Bins		7178 twin litter bins and waste storage bins have been deployed in all the ULBs.	8419 twin litter bins and waste storage bins have been deployed in all the ULBs.	

S. no.	Action Points	Activities	Earlier Status as on 01.04.2020 to 15.09.2020	Status during 16.09.2020 to 31.01.2021	Gaps
18	Public Sweeping (in Nos. of wards)		Night sweeping of the major roads of cities along with the normal day sweeping is being done regularly.	Night sweeping of the major roads of cities along with the normal day sweeping is being done regularly. Further, 55 Mechanical Road sweeping machines have also been procured and distributed to MCs.	
19	Waste Processing (TPD)		At present, 1705 TPD, out of 5387 TPD solid waste is being processed.  For wet waste processing, 1948 compost pits have been constructed and 1466 park Pits or Horticulture pits are construction.  395 MRF facilities have been setup for dry waste segregation and further transporting to the processing units in Delhi and other States.	At present, 2578 TPD, out of 5331 TPD solid waste is being processed.  For wet waste processing, 2621 compost pits have been constructed and 1927 park Pits or Horticulture pits are construction.  424 MRF facilities have been setup for dry waste segregation and further transporting to the processing units in Delhi and other States.	
20	C & D Waste (in Nos. of ULBs)		79 ULBs have identified separate site for C&D Waste remaining ULBs are using C&D waste for filling low laying areas	85 ULBs have identified separate site for C&D Waste remaining ULBs are using C&D waste for filling low laying areas	
21	Citizen Grievance Redressal (in Nos. of ULBs)		A Swachh Haryana app has also been launched by the State Govt. for online registration of grievance.	A Swachh Haryana app has also been launched by the State Govt. for online registration of grievance. Total 6804 no. of complaints were received on the MIS portal from October-2020 to January 2021 out of which 6712 complaints	

S. no.	Action Points	Activities	Earlier Status as on 01.04.2020 to 15.09.2020	Status during 16.09.2020 to 31.01.2021	Gaps
				have been resolved.	
22	Monitoring Mechanism		Along with the central MIS portal, State MIS portal has also been developed to monitor the progress at ULB level, District level and State level.	Along with the central MIS portal, State MIS portal has also been developed to monitor the progress at ULB level, District level and State level.	

### 3.1.4 Conclusions and Recommendations

- The Monitoring Committee held its 2<sup>nd</sup> review meeting to review the various activities w.r.t compliance of the Solid Waste Management Rules, 2016 by the Municipal Councils falling under the Districts namely Ambala, Panchkula, Yamaunanagar, Kurukshetra of Ambala Division; Districts Hisar, Sirsa, Jind, Fatehabad of Hisar Division and Districts Jajjar, Sonapat, Bhiwani, Charki Dadri of Rohtak Division on 1.10.2020 and made recommendation w.r.t each Municipal Council to comply with the provisions of the Solid Waste Management Rules, 2016. The detailed data has been mentioned at pages 4 to 9 of this report.

**The Monitoring Committee recommends that all the Municipal Councils falling under 13 Districts namely Ambala, Panchkula, Yamaunanagar, Kurukshetra, Hisar, Sirsa, Jind, Fatehabad, Jajjar, Rohtak, Sonapat, Bhiwani and Charki Dadri should comply with the recommendation made / directions given by the Monitoring Committee w.r.t various activities to comply with the provisions of the Solid Waste Management Rules, 2016 in a time bound manner during its meeting with District level Officers of all the 13 districts.**

- The Monitoring Committee held its 2<sup>nd</sup> review meeting with 09 Districts namely Kaithal, Karnal, Panipat, Nuh, Faridabad, Palwal, Gurugram, Mahendragarh and Rewari falling under the 03 Divisions namely Karnal, Gurugram and Faridabad on 8.1.2021 and compliance status of each Urban Local Bodies falling under these districts was discussed and all the Municipal Councils falling under these 09 districts, were issued directions to complete / accomplish the various activities mentioned in the Solid Waste Management Rules, 2016 in a time bound manner.

**The Monitoring Committee recommends that all the Municipal Councils falling under the jurisdiction of 09 districts namely Kaithal, Karnal, Panipat, Nuh, Faridabad, Palwal, Gurugram, Mahendragarh and Rewari**

**should complete all the activities w.r.t compliance of Solid Waste Management Rules, 2016 in a time bound manner**

3. The State of Haryana has adopted two approaches for management of solid waste. In the first approach i.e. cluster approach, 14 suitable sites for setting up of solid waste processing plant under 13 clusters based on integrated solid waste management approach have been identified, out of which there are 02 waste to energy clusters namely Sonapat-Panipat (700 TPD) and Gurugram-Faridabad (2300 TPD), whose work has already been allotted and work is under progress. Tender document for remaining 11 clusters have been approved by the committee of the secretary on infrastructure and tenders shall be invited soon.

**The Monitoring Committee recommends as under:**

- **The Urban Local Bodies department shall call the tender for the remaining 11 clusters based on integrated Solid Waste Management approach within 01 month and work may be allotted to the qualified agencies within next 02 months and shall be completed in a time bound manner.**
  - **The construction work of 02 waste energy plants (Sonapat-Panipat: 700 TPD and Gurugram-Faridabad: 2300 TPD) may be completed within 06 months.**
4. For setting up of common sanitary land fill sites, environmental clearance of 02 clusters i.e. Panchkuala Cluster, Sonipat – Panipat cluster has been granted. Environmental clearance of 01 cluster i.e. Gurugram and Faridabad cluster has also been granted. Terms of reference has been granted for 05 clusters, whereas, for remaining 05 clusters, terms of reference are under process.

**The Monitoring Committee recommends that the Urban Local Bodies department and Haryana State Pollution Control Board shall jointly make efforts of get the environmental clearance of all the remaining 10 sanitary land fill clusters by 31.03.2021.**

5. In the 2<sup>nd</sup> Approach (Individual ULB wise approach), the following activities w.r.t compliance of Solid Waste Management Rules, 2016 have been conducted.
- i) Overall 98% door to door collection of solid waste has been achieved in which 1515 wards out of total 1540 wards have been covered. In the remaining 25 wards, the process of door to door collection of solid waste is yet to be started.

**The Monitoring Committee recommends that 100% door to door collection of solid waste in all the 1540 wards of ULBs of the State may be achieved by 28.2.2021.**

- ii) Out of 1540 wards of all the 88 ULBs of the State, 100% source segregation has been achieved in 1255 wards, which is coverage of 81.5% of the total wards. Source segregation has not been started in 285 wards.

**The Monitoring Committee recommends that all 88 ULBs having 1540 wards, should start 100% source segregation of solid waste by 28.2.2021.**

- iii) 72 ULBs have initiated wet waste processing facilities and the remaining 16 ULBs are in the process of starting wet waste processing facilities. Presently, 2621 compost pits have been constructed to manage wetwaste. 1927 compost pits have been constructed in parks to manage horticulture waste of the State. For the management of dry waste, 424 material recovery facilities have been constructed. Therefore, presently 2578 TPD of solid waste is being processed out of total 5331 TPD of solid waste.

**The Monitoring Committee recommends as under:**

- i) **72 ULBs shall provide adequate no. of compost pits to manage 100% wet waste of the ULBs by 28.2.2021 and the remaining 16 ULBs shall provide adequate no. of compost pits to manage 100% wet waste by 31.3.2021.**
  - ii) **All the 88 ULBs shall construct adequate number of material recovery facilities by 31.3.2021 to manage 100% dry waste.**
- iv) For collection and transportation of solid waste in all the ULBs of the State, 3720 vehicles out of 4160 required vehicles, have been compartmentalized.

**The Monitoring Committee recommends that all the 4160 vehicles required for collection and transportation of solid waste should be compartmentalized and all the mechanical vehicles should be provided with GPS system by 31.3.2021.**

- v) For management of C&D waste, out of 88 ULBs, 85 ULBs have identified separate sites and the remaining 03 ULBs are using C & D waste for filling low lying areas.

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**The Monitoring Committee recommends that the remaining 03 ULBs shall also identify C & D storage sites by 28.2.2021 and all the ULBs shall start processing C & D waste in a time bound manner.**

- vi) With regard to treatment of legacy waste, the data indicate that 65.00 Lakh MT legacy waste is present at the existing dumpsites in Municipalities, out of which 61.02 Lakh MT (93.87% of total quantity of legacy waste of the State) legacy waste is lying at 28 dumpsites in the State. Out these 28 sites, the work at 12 sites has been started and work has been allotted to the agencies at 13 sites. The tendering at 3 sites is in process and will be finalized soon.

**The Monitoring Committee recommends that whole of the legacy waste of 65 lakh MT lying at existing dump sites of the Municipal Councils of the State may be treated by 7.4.2021.**

- vii) Annual reports III & IV as per the provision of SWM Rules 2016 of all the ULBs, for the calendar year 2019 have been submitted to HSPCB vide memo no. 2521 dated 30.07.2020. Quarterly reports for plastic & solid waste management upto December 2020 have already been submitted to HSPCB.

**It is recommended that the Annual reports III & IV as per the provision of Solid Waste Management Rules, 2016 for the calendar year 2020 may be submitted by all the Urban Local Bodies to Haryana State Pollution Control Board by 15.3.2021.**

- viii) Annual reports IV & V as per provisions of Plastic Waste Management, Rules 2016 the ULBS, for the calendar year 2019 have been submitted to HSPCB vide memo no. XEN/DGULB/2020/2521 dated 30.07.2020. Quarterly reports for plastic & solid waste management upto December 2020 have already been submitted to HSPCB.

**It is recommended that the annual reports IV & V as per the provision of Solid Waste Management Rules, 2016 for the current year 2020 may be submitted by all the Urban Local Bodies to Haryana State Pollution Control Board by 15.3.2021.**

- ix) Presently, 7 Cities namely Panchkula, Thanesar, Panipat, Karnal, Rohtak, Jind and Fatehabad have been selected and notified as model towns for the purpose of management of 100% of solid waste.

**The Monitoring Committee recommends that the remaining 02 towns may be selected and notified by Urban Local Bodies department by 15.3.2021.**

- x) There are 22 Districts in Haryana. In all the 22 Districts, District level Committees have been constituted and Nodal officers have been appointed to undertake the related activities.

**The Monitoring Committee recommends that all the District level Committees shall continue to monitor the various activities w.r.t management of solid waste of all the ULBs of the District on monthly basis.**

- xi) Training with regard to carrying out various activities for the management of solid waste at District level and State level may be imparted to District level and State level officers from time to time.
- xii) To conduct information, Education and Communication (IEC) activities, for the awareness of the public, dedicated teams of Suksham Yuva, Motivators, NGOs, Resident Welfare Associations (RWAs) have been deployed and more than 100000 events like group meetings, Nuked Natak, Rallies, publicity through educational and religious institutes have been organized.

**The Monitoring Committee recommends that all the ULBs shall continue to organize IEC activities for the awareness of the society w.r.t source segregation of solid waste, home composting, ill effects of use of plastic carry bags, throwing of solid waste into drains and water bodies by deputing dedicated staff / teams.**

- xiii) 1983 violators for using plastic carry bags and 1585 violators for burning and littering of solid waste have been penalized from 16.9.2020 to 31.1.2021. In order to prohibit the use of plastic carry bags and burning and littering of solid waste, all the ULBs shall make raids/surprise inspections of the individuals/shops for using / selling of plastic carry bags or single use of plastic items and littering and burning of solid waste and challans may be issued to the violators and fine of suitable amount may be imposed on the violators.

Further, all the ULBs shall earmark dedicate room/shed for storage of plastic waste either at MRF sites on legacy waste dump site for the storage of plastic waste confiscated during raids or source segregation of solid waste.

- xiv) User fee for solid waste management has been notified for all the ULBs. Various ULBs of the State has collected Rs 3,39,14197/- as user fee for management of solid waste from 16.9.2020 to 31.1.2021.

**For the effective management of solid waste, the Monitoring Committee recommends that all the ULBs of the State shall continue to charge user fee from the households and waste generators for door to**

**door collections of solid waste and processing of their wet and dry waste in a scientific manner.**

- xv) Bye laws have been notified by all the ULBs.
- xvi) In the State of Haryana, 1932 bulk waste generators have been identified, out of which 1085 bulk waste generators are processing their waste on their own in their premises.

**The Monitoring Committee recommends that all the ULBs of the State shall direct the bulk waste generators to manage their wet waste in their premises by constructing compost pits of adequate capacities. For management of dry waste, these bulk waste generators may make agreement with the concerned ULBs for lifting and scientific management of dry waste by getting suitable user charges from the bulk waste generators.**

- xvii) Regarding sweeping in residential, commercial areas and public places, it has been observed that night sweeping of major roads of the cities alongwith normal day sweeping is being done regularly. 55 mechanical road sweeping machines have been deployed to remove the dust from road.

**The Monitoring Committee recommends as under:**

- i. **All the ULBs shall continue to sweep residential and public place once in day time and once in night time, whereas, in commercial areas, sweeping may be done twice in day time and once in night time.**
- ii. **Since, dust pollution is significant component of air pollution and sweeping of roads is one of the sources of dust pollution, therefore, it has been directed by the Hon'ble National Green Tribunal vide its order dated 3.12.2020 in OA No. 283 of 2020 that sprinkling of water (treated domestic wastewater may be utilized for sprinkling purposes, wherever available) should be done before sweeping of roads.**

- xviii) **A Swachh Haryana app has been launched by the State Govt. for online registration of grievances. Total 6804 complaints have been registered on MIS portal from October, 2021 to January, 2021 and 6712 complaints have been resolved.**

- xix) 1008 garbage vulnerable points (GVPs) were identified, out of which 908 GVPs have been removed.

**The Monitoring Committee recommends as under:**

**a) All the remaining 100 GVPs may be removed by 31.3.2021.**

**b) All the MCs shall convert the vacated places after the removal of GVPs into sitting places, play grounds, parks, green belt or any other useful usages within 01 month so that these sites may be not utilized again for throwing / dumping of solid waste by the public / nearby residential houses.**

## **3.2 U.T. Chandigarh**

### **3.2.1 Visit to the Municipal Solid Waste Management sites of Chandigarh**

The Monitoring Committee visited the Solid waste management sites of Chandigarh on 07.12.2020 and the report is submitted as under:-

### **3.2.2 Report on visit to solid waste management sites of Chandigarh area by the Monitoring Committee, constituted by the Hon'ble National Green Tribunal in OA No. 606 of 2018 in the matter of compliance of Solid Waste Management Rules, 2016 and OA no. 150/2014 (EA No.35/2019) in the matter of Ajay Sipahiya and others V/s Union of India and others on 7.12.2020.**

#### **1. Solid Waste Management sites of Chandigarh area**

The Monitoring Committee alongwith officers of Municipal Corporation, Chandigarh and Chandigarh Pollution Control Committee visited the following solid waste management sites of Chandigarh.

#### **1.1 Solid Waste Management Processing Plant, Sector 25, Chandigarh**

During the last meeting held on 25.9.2020, the Monitoring Committee was informed that in Municipal Corporation Chandigarh, 70-90 TPD wet waste is generated and a compost plant of capacity 300 TPD has been set up at Sector-25 Chandigarh. Besides, one Bio- Methanisation plant of capacity 5 TPD has also been set up at Industrial Area Phase-1 Chandigarh.

**The Monitoring Committee observed that the Solid Waste Processing Plant is not working properly and it is processing small quantity of solid waste and some of the quantity of solid waste is sent to the solid waste dumping site and increasing the quantity of waste at legacy waste dump site. Also, lot of solid waste is lying unprocessed at the solid waste processing site. As such, the monitoring Committee directs as under.**

- **Solid Waste processing plant may be operated at the optimum capacity so that whole of the current waste of MCC may be processed at the plant. Till then the processing plant is not**

operated at optimum level, alternative measures may be taken to treat wet waste and processing of dry waste.

- **MCC shall maintain proper record of the wet waste generated/day, wet waste processed at solid waste processing plant & biomethanisation plant, quantity of compost produced/day and its disposal with regard to its use in the parks as manure or sold in the market. The said record may be submitted to the Monitoring Committee within 15 days.**

Now, in order to verify the compliance made by the Municipal Corporation as per the directions of the Monitoring Committee, solid waste processing plant has been visited on 7.12.2020 and it was observed as under.

**450 TPD solid waste is generated by the Municipal Corporation, Chandigarh, out of which 35-40 TPD is processed to manufacture compost and RDF. As per the record produced before the Monitoring Committee, it was observed that from 1.12.2020 to 5.12.2020, about 35-41 TPD solid waste was received at site and the total quantity of solid waste which was processed at site was found varying between 40-76 TPD including the old waste about 20-35 TPD, out of which 11-20 TPD RDF and 1.2 - 2.4 TPD compost was produced.**

**The Monitoring Committee observed that about 10-15% of solid waste has been processed and most of the solid waste is being dumped at solid waste dumping site.**

**Municipal Corporation, Chandigarh further informed that assessment and evaluation study of solid waste management facility has been got conducted from two institutions namely National Institute of Technical Teachers & Research, Sector 26, Chandigarh and IIT Roorkee. It has been recommended by IIT, Roorkee that solid waste management plant was constructed in the year 2008 as per MSW Rules, 2000 and now, it is mandatory to follow SWM, Rules, 2016, which require segregated waste collection and processing and corporation should properly device a process scheme keeping in mind SWM Rules, 2016 and budgetary allocation may be made accordingly.**

Besides, it was also informed that presently, the solid waste processing plant has been taken over by the Municipal Corporation, Chandigarh as per the order of the Hon'ble District & Sessions Court, Chandigarh and the matter is pending before the Arbitrator.

**The Monitoring Committee observed that Municipal Corporation, Chandigarh has taken over the plant more than 6 months ago and no steps have been taken to optimize the capacity of the plant resulting in accumulation of untreated solid waste at solid waste processing plant as well as solid waste**

dumping site along with leachate generation and has caused damage to the environment. Therefore, the Monitoring Committee desired that necessary modification/replacement/repair of machinery of the solid waste processing plant may be made immediately and plant may be operated at optimum level to process 100 % current solid waste of Chandigarh area. The photographs showing the compost produced at solid waste processing plant are mentioned as per plates 1 and 2.



Plate-1



Plate-2

**Plates 1 & 2: Photographs showing the compost produced at Solid Waste Processing plant**

#### **1.1.1. Recommendations**

The Monitoring Committee recommends as under.

- i. **Municipal Corporation, Chandigarh shall operate Solid Waste processing plant at the optimum capacity so that whole of the current solid waste (wet and dry solid waste) of MCC may be processed at the plant. Till then the processing plant is not operated at optimum level, alternative measures may be taken to treat wet waste and processing of dry waste so that there is no accumulation of solid waste at the processing plant as well as solid waste dumping site, failing which environmental compensation of suitable amount as a cost for the damage caused to the environment shall be imposed on the Municipal Corporation.**
- ii. **Municipal Corporation, Chandigarh shall install effluent treatment plant of adequate capacity to treat leachate generated at solid waste dumping site by 30.6.2020 to meet with the prescribed norms.**

#### **1.2 Treatment of legacy waste.**

The Monitoring Committee has observed that Municipal Corporation Chandigarh has assessed the quantity of old solid waste lying dumped at solid waste dumping site and it has been estimated as 5 lakh MT, out

of which small quantity of legacy waste has been processed. In the last meeting held on 25.9.2020, it was informed that with the operation of 3<sup>rd</sup> line of the bioremediation machinery, the quantity of solid waste shall be increased to 1680 MT/day. However, presently, these 3 machines are processing about 1000 TPD of solid waste. 02 new machines shall be installed within next 15 days and if these 5 machines continue to operate with optimum capacity, the legacy waste shall be processed by December, 2021. It was clarified that the last date of processing of whole of the legacy waste is 7.4.2021 and for the delayed period beyond 7.4.2021, the Municipal Corporation shall be responsible for any environmental compensation to be imposed by the Hon'ble National Green Tribunal.

The photographs showing the heap of Soil, and C&D waste segregated at solid waste dumping site are as per **Plates-3 and 4.**



**Plate-3: Photograph Showing C&D waste**



**Plate-4: Photograph showing heap of soil**

### **1.2.1 Recommendations**

**Municipal Corporation, Chandigarh shall increase number of machines appropriately so that legacy waste may be processed within the time schedule as mentioned in the Solid Waste Management Rules, 2016 and directions of Hon'ble National Green Tribunal.**

### **1.3 Compartmentalized mechanical vehicles and construction of modern Material Recovery cum garbage transfer facility at 3 BRD Chandigarh.**

The Monitoring Committee was shown the compartmentalized mechanical vehicles, which have two compartments, out of which first compartment is for storage of wet waste and 2<sup>nd</sup> compartment were dry waste.

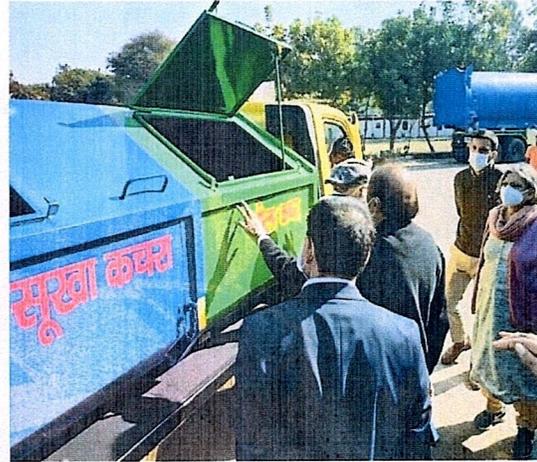
It was informed that 37 mechanical vehicles of capacity 3.2 m<sup>3</sup> have been made available out of 390 vehicles and rest of the vehicles shall be available after 31.12.2020.

The Monitoring Committee was also informed that the segregation of useful products from dry waste shall be made from the conveyer belt and rest of the material shall be stored in storage bins for its further transportation to the

Material Recovery Facilities. Similarly, wet waste shall also be collected separately in different bins and the same shall be processed at the solid waste processing plant. The Photographs showing the small compartmentalized mechanical vehicles of capacity 3.2 m<sup>3</sup>, big vehicles and Material Recovery Facility under construction are mentioned as per **Plates- 5 to 7.**



**Plate-5: photograph showing Material Recovery cum garbage transfer facility under construction**



**Plate-6: Photograph showing small compartmentalized vehicles of capacity 3.2 m3**



**Plate-7: Photograph showing big compartmentalized vehicles**

### **1.3.1 Recommendations**

- i. **Municipal Corporation Chandigarh shall ensure that all the motorized vehicles available with MCC used for collection, transportation and disposal of garbage/solid waste should be compartmentalized and provided with GPS.**
- ii. **The remaining 353 garbage carrying vehicles to be made operational after their purchase shall also be provided with GPS.**
- iii. **Municipal Council Chandigarh shall construct and commission Material Recovery cum garbage transfer facility at 3 BRD Chandigarh at the earliest.**

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#### 1.4 Material Recovery Facilities at Sector-51 Chandigarh

The Monitoring Committee visited the Material Recovery Facility setup at sector-51 Chandigarh. During the visit, segregation of dry waste was being done to recover the useful products. It was apprised that dry waste of some of the area of Chandigarh is collected at the facility. **The photograph showing the segregation being done at Material Recovery Facility, setup at sector-51, Chandigarh, are as per Plate-8 and 9**



Plate-8

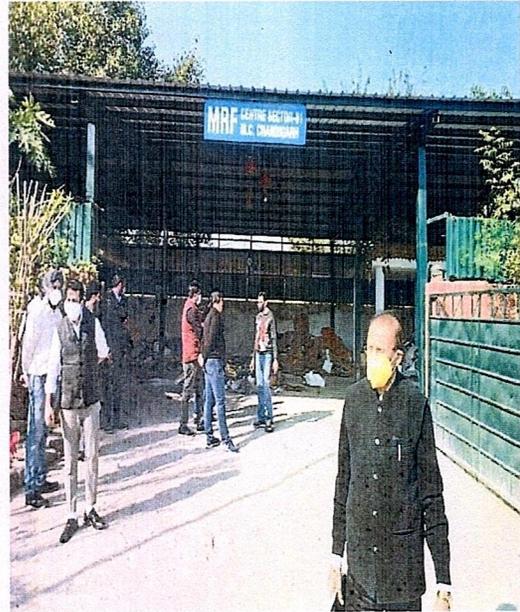


Plate-9

##### 1.4.1 Recommendations

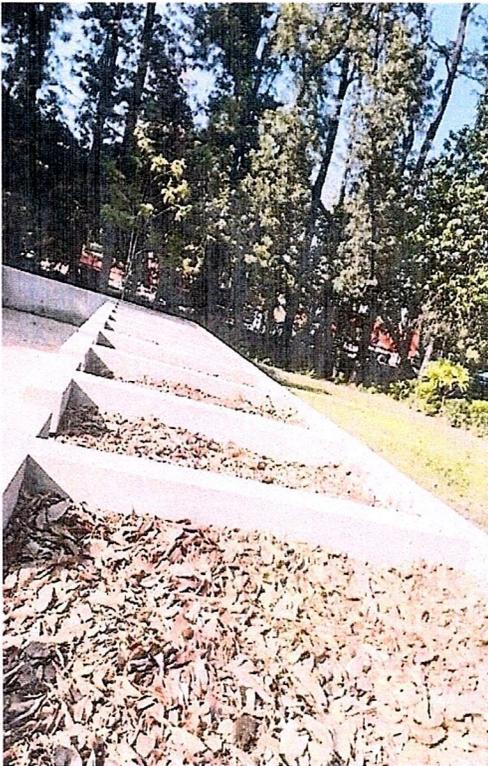
- i. **Municipal Corporation Chandigarh shall provide cabins at the Material Recovery Facility for the storage of segregated material and dry waste received at site.**
- ii. **Proper record of the total dry waste received per day at Material Recovery Facility site, quantity of useful material recovered at site, quantity of waste disposed of and the quantity of the remaining waste at the Material Recovery Facility may be maintained.**

#### 1.5 Onsite compost pits in Rose Garden, Chandigarh to manage horticulture waste

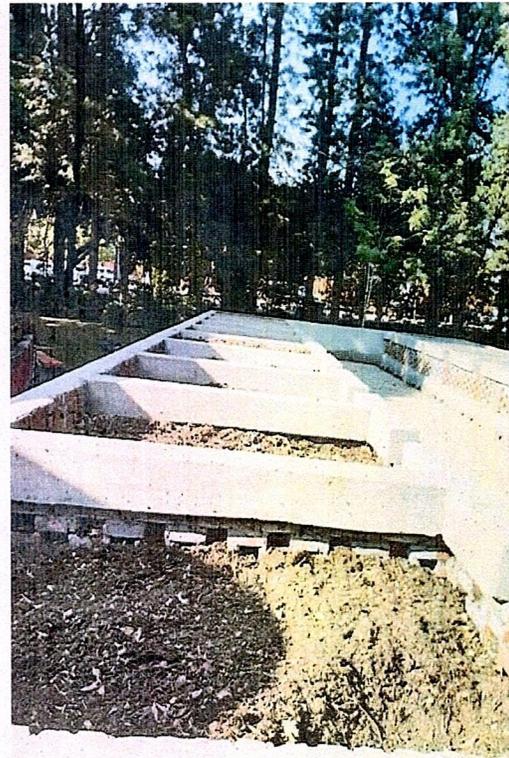
It was informed that Municipal Corporation Chandigarh has 1850 parks/green areas, out of which 120 parks/green belts are bigger one and the remaining parks are of small size. At Rose garden, 20 aerobic compost pits have been constructed. The processing period of horticulture waste to convert into compost is about 90 days. Photographs showing the compost pits provided in Rose Garden are as per **Plates-10 and 11.**

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It was further informed that total 59 compost pits have been provided to manage horticulture waste of the parks.



**Plate-10:** Photograph showing compost pit



**Plate-11:** photograph showing compost pit

### 1.5.1 Recommendations

- i. **Municipal Corporation Chandigarh shall construct adequate no. of compost pits to manage horticulture waste of all the parks of Chandigarh area within 02 months.**
- ii. **Municipal Corporation Chandigarh shall maintain proper record of the total horticulture waste processed, quantity of compost manufactured and the quantity of compost used in the parks as manure so as to check its effective disposal.**

### 3.2.3 Earlier Status, current status and observations of the Monitoring Committee w.r.t management of solid waste by UT Chandigarh

The earlier status, current status and observations of the Monitoring Committee w.r.t. activities to be carried out by UT Chandigarh to comply with the provisions of Municipal Solid Waste Management Rules, 2016 are submitted in **Table-2** given below.

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**Table-2: Earlier status, current status and observations of the Monitoring Committee**

Action Points and activities	Activities	Status as on (upto 01.04.2020 to 15.09.2020)	Status during 16.09.2020 to 31.01.2021	Gaps/observations of the Monitoring Committee
<p>Rule no. 22 of SWM Rules, 2016</p> <p>a) Identification of sites for SW processing facilities (For Nos. of ULBs)</p>		<p>The MCC has terminated the implementation agreement dated 30.12.2005 made between MCC and M/s Jaiprakash Associates Ltd. In light of the decision of the General House of MCC, taken on the basis of Hon'ble NGT order dated 12.02.2020 and the order dated 12.03.2020 of Hon'ble District Court, U.T., Chandigarh and has taken over the possession of MSW Plant on 19.06.2020 as M/s JPAL Plant Runner was not processing the MSW in optimum capacity.</p>	<p>The Expression of Interest (EOI) regarding up gradation of the MSW processing plant had been floated in which 12 Nos. Companies have participated for the same.</p>	<p><b>Solid Waste Processing Plant is not working properly and it is processing small quantity of solid waste and some of the quantity of solid waste is sent to the solid waste dumping site and increasing the quantity of waste at legacy waste dump site. Also, lot of solid waste is lying unprocessed at the solid waste processing site.</b></p>
<p>b) Identification of sites for regional SLF (For Nos. of ULBs)</p>		<p>SLF has already been developed in the existing landfill site at DaduMajra.</p>	<p>SLF has already been developed in the existing landfill site at DaduMajra.</p>	<p>MCC needs to make arrangements to dispose of inert material in scientific manner at Sanitary land fill site at DaduMajra.</p>
<p>c) Procurement of sites for SW processing facilities and SLF (Nos. of ULBs)</p>		<p>Already done</p>	<p>Already done.</p>	<p>--</p>

<p>d) Segregation of waste at source (percentage of Households)</p>		<p>The work of segregation of waste is being done in 24 nos. wards out of 26 wards in the city. There are only 2 nos. wards i.e 23 &amp; 25 in which problem of segregation of waste is being faced due to lower strata of society and high density of population. Regular awareness is being conducted in these 2 nos. wards and 100% segregation will be achieved probably by October 2020.</p>	<p>The work of segregation of waste has been started in 26 wards of the city. Further, 425 nos. Compartmentalized vehicles for the collection &amp; Segregation of wet, dry and household hazardous waste have been purchased. Municipal Corporation, Chandigarh will be able to complete 100% door to door collection and transportation of segregated waste in shortly.</p>	<p>100% source segregation of solid waste has been achieved in 24 wards out of 26 wards of the Municipal Corporation. MCC should achieve 100% source segregation of solid waste by 28.2.2021.</p>
<p>e) Door to door collection and transportation of segregated waste (percentage of Households)</p>		<p>100% door to door collection in all 26 wards and 100% segregation will be achieved probably by October 2020.</p>	<p>Same reply as at point (d).</p>	<p>100% door to door collection of solid waste should be continued to maintain in all the wards.</p>

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f) Separate transportation (in Nos. of Tricycles with Compartment and mechanized vehicles)		A total number of 134 Compartmentalized vehicles with GPS are deployed. In addition to this 1103 Nos. compartmentalized tricycles has also been deployed.	Total number of 217 Compartmentalized vehicles has been deployed in sector 1 to 30 and villages.	MCC shall ensure compartmentalization of 100% garbage carrying vehicles along with GPS on the motorized vehicles.
g) Ensure separate storage of C & D waste (Nos. of ULBs)		C&D waste is taken to the C&D waste processing plant which is operational at Phase-1, Chandigarh. A facility for lifting of C&D waste by charging Rs.1000/- per truck per trip is also available.	C&D waste is taken to the C&D waste processing plant which is operational at Phase-1, Chandigarh. A facility for lifting of C&D waste by charging Rs.1000/- per truck per trip is also available.	C&D waste processing plant is already in operation at Phase-1 Chandigarh.

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h) Bio-remediation of legacy waste or capping of sanitary landfill sites (Nos. of ULBs)

Chandigarh Smart City Limited has allotted the work of Bio-remediation of legacy waste to M/s SMS Ltd. and the work has already started.

Chandigarh Smart City Limited has allotted the work of Bio-remediation of legacy waste to M/s SMS Ltd. and the work has already started. All the three lines are operational and MCC is daily monitoring the work of bio-remediation of legacy waste.

**During visit to the legacy waste dump site by the Monitoring Committee on 7.12.2020, it was observed that Municipal Corporation Chandigarh has assessed the quantity of old solid waste lying dumped at solid waste dumping site and it has been estimated as 5 lakh MT, out of which small quantity of legacy waste has been processed. In the last meeting held on 25.9.2020, it was informed that with the operation of 3<sup>rd</sup> line of the bioremediation machinery, the quantity of solid waste shall be increased to 1680 MT/day. However, presently, these 3 machines are processing about 1000 TPD of solid waste. 02 new machines shall be installed within next 15 days and if these 5 machines continue to operate with optimum capacity, the legacy waste shall be processed by December, 2021. *It was clarified that the last date of processing of whole of the legacy waste is 7.4.2021 and for the delayed period beyond 7.4.2021, the Municipal Corporation shall be responsible for any environmental***

*Re*

i) Rule no. 24 of SWM Rules, 2016	Submission Annual report in form-III, IV & Form-V	Annual Report in form IV has already been submitted by MCC.	Annual Report in form IV for the year 2019 has already been submitted by MCC.	MCC is required to submit annual report in form-IV for the year, 2020 to CPCC.
j) Rule no. 17 of PWM Rules, 2016	Submission Annual report in form-IV & Form-V	Annual Report in form IV has already been submitted by MCC.	Annual Report in form IV for the year 2019 has already been submitted by MCC.	MCC is required to submit annual report in form-IV for the year, 2020 to CPCC.
k) 3 major cities & 3 major towns and atleast 3 Panchayats in every districts should be notified	Selection of model towns and village Panchayats	Only Municipal Corporation Chandigarh.	Only Municipal Corporation Chandigarh.	--
L) District level committee (DLC)/special task force(STF) to be constituted in each district	Constitution of DLC/STF (in Nos. of Districts)	Already constituted	Already constituted.	--
m) DC may monitor the status once on two weeks.	Fortnightly Meeting of DC (In Nos. of Districts)	CPCC shall ensure about monthly meeting at Deputy Commissioner level.	Monthly meetings at Deputy Commissioner level are regularly conducted.	--
n) Chief Secretary meetings for monitoring, atleast once in a month	Meeting for monitoring	CPCC shall ensure that regular meeting under the Chairmanship of Advisor to HE Governor of Punjab & Haryana are held.	Regular meetings under the Chairmanship of Advisor to HE Governor of Punjab & Haryana are held.	--
o) District magistrate or other officers may be imparted requisite training	Training to officers (in Nos. of ULBs)	-		The officers of District Administration and other officials may be imparted requisite training by MCC.

p)Information, Education & Communication activities (In Nos. of ULBs)	Public awareness	Municipal Corporation Chandigarh is conducting IEC activities regularly to make the public aware about the management of solid waste through social media, pamphlets and advertisements.	Municipal Corporation Chandigarh is conducting IEC activities regularly to make the plastic aware about the management of solid waste through social media, pamphlets and advertisement.	MCC shall continue to conduct IEC activities to make the public aware about source segregation of solid waste, ill effects of use of plastic carry bags, burning and littering of solid waste and home composting etc.
q)Prohibition on burning of waste including plastic waste and littering (Nos. of Challans)	The defaulters are being challaned for littering, burning and not complying the MSW Rules, 2016.	170 polythene challans have been issued against the violators during the period of April 2020 to 15 <sup>th</sup> September 2020. & 1667 Nos. of Sanitation Challans have been issued against the violators during the period of April 2020 to 15 <sup>th</sup> September 2020.	108 Nos. of polythene challans have been issued against the violators during the period of 1 <sup>st</sup> October 2020 to 31 <sup>st</sup> January 2021. & 1422 Nos. of Sanitation Challans have been issued against the violators during the period of 1 <sup>st</sup> October 2020 to 31 <sup>st</sup> January 2021.	MCC shall continue to make raid/ surprise inspection of the individuals/shops for use/selling of plastic carry bags and burning & littering of solid waste and fine of suitable amount may be imposed on the violators.

### 3.2.4 Conclusions and recommendations:

1. For processing of solid waste of Chandigarh area, a solid waste processing plant had been set up by M/s Jaiparkash Associates Ltd., Sector-25, Chandigarh. However, in view of the decision of the general house of Municipal Corporation Chandigarh (MCC) based on the order dated 12.2.2020 of Hon'ble National Green Tribunal and order dated 12.3.2020 of Hon'ble District Court, UT Chandigarh, MCC has terminated the implementation agreement dated 30.11.2005 made between MCC and Jaiparkash Associate Ltd. and has taken over the possession of solid waste processing plant on 19.6.2020. Now, Municipal Corporation, Chandigarh has claimed that the Corporation is committed to raise the capacity of the plant day by day.

- **The Monitoring Committee observed that the Solid Waste Processing Plant is not working properly and it is processing small quantity of solid waste and some of the quantity of solid waste is sent to the solid waste dumping site and increasing the quantity of waste at legacy waste dump site. Also, lot of solid waste is lying unprocessed at the solid waste processing site.**

- **Municipal Corporation, Chandigarh shall operate solid waste processing plant at the optimum capacity so that whole of the current solid waste (wet and dry solid waste) of MCC may be processed at the plant. Till then the processing plant is not operated at optimum level, alternative measures may be taken to treat wet waste and processing of dry waste so that there is no accumulation of solid waste at the processing plant as well as solid waste dumping site, failing which environmental compensation of suitable amount, as a cost for the damage caused to the environment, shall be imposed on the Municipal Corporation.**
- **MCC shall maintain proper record of the wet waste generated/day, wet waste processed at solid waste processing plant & biomethanisation plant, quantity of compost produced/day and its disposal with regard to its use in the parks as manure or sold in the market. The said record may be submitted to the Monitoring Committee within 15 days.**
- **Municipal Corporation, Chandigarh shall install effluent treatment plant of adequate capacity to treat leachate generated at solid waste dumping site to meet with the prescribed norms immediately.**

2. **The Monitoring Committee has observed that Municipal Corporation Chandigarh has assessed the quantity of old solid waste lying dumped at solid waste dumping site and it has been estimated as 5 lakh MT, out of which small quantity of legacy waste has been processed. In the last meeting held on 25.9.2020, it was informed that with the operation of 3<sup>rd</sup> line of the bioremediation machinery, the quantity of solid waste shall be increased to 1680 MT/day. However, presently, these 3 machines are processing about 1000 TPD of solid waste. 02 new machines shall be installed within next 15 days and if these 5 machines continue to operate with optimum capacity, the legacy waste shall be processed by December, 2021. It was clarified that the last date of processing of whole of the legacy waste is 7.4.2021 and for the delayed period beyond 7.4.2021, the Municipal Corporation shall be responsible for any environmental compensation to be imposed by the Hon'ble National Green Tribunal.**

**Therefore, the Monitoring Committee recommends that Municipal Corporation, Chandigarh shall increase number of machines appropriately so that legacy waste may be processed within the time**

**schedule as mentioned in the Solid Waste Management Rules, 2016 and directions of Hon'ble National Green Tribunal.**

3. During bio remediation of legacy waste, 3 products namely C&D waste, RDF material and bio soil is produced. C&D waste is sent to C&D processing plant whose capacity is 150 TPD and with the increase of operating hours of the machinery, it can process 300 TPD of waste and from 1650 TPD bio remediated legacy waste, about 250-320 TPD, C&D waste shall be generated which it can be easily handled by the present plant for processing of C&D waste as committed by Municipal Corporation, Chandigarh.

**Therefore, the Monitoring Committee recommends that Municipal Corporation, Chandigarh shall increase the operating hours of the machinery appropriately, so that whole of the C&D waste generated at legacy waste processing site may be easily handled by the present plant for processing of C&D waste.**

4. Municipal Corporation Chandigarh have achieved 100% door to door collection of solid waste, whereas, source segregation of solid waste, has been achieved to 100% in 24 wards out of 26 wards and 100% source segregation of solid waste in the remaining 2 wards should be achieved by 28.2.2021.

**The Monitoring Committee recommends as under:**

- i. MCC shall achieve 100% source segregation of solid waste in the remaining 2 wards by 28.2.2021.**
- ii. CPCC shall make detailed survey of Chandigarh area within 15 days to confirm 100% source segregation of solid waste in 24 wards and the areas which have not been covered under the source segregation of solid waste. The report to the Monitoring Committee may be submitted by 28.2.2021.**
- iii. CPCC shall also visit all the 26 wards of Chandigarh area in the 2<sup>nd</sup> week of March, 2021 to confirm as to whether all the 26 wards have achieved 100% source segregation solid waste and report in this regard be submitted to the Monitoring Committee on 31.3.2021.**

5. Municipal Corporation Chandigarh, generates 70-90 TPD wet waste and presently, a compost plant of capacity 300 TPD has been set up at Sector-25 Chandigarh. Besides, one Bio- methanisation plant of capacity 5 TPD has also been set up at Industrial Area Phase-1 Chandigarh but these are being operated at low capacity.

**Monitoring Committee recommends as under:**

- i. Solid Waste processing plant installed at Sector 25, Chandigarh may be operated at the optimum capacity so that whole of the current waste of MCC may be processed at the plant. Till then, the processing plant is not operated at optimum level, alternative measures may be taken to treat wet waste and processing of dry waste.**
  - ii. MCC shall maintain proper record of the wet waste generated/day, wet waste processed at solid waste processing plant & biomethanisation plant, quantity of compost produced/day and its disposal with regard to its use in the parks as manure or sold in the market. The said record may be submitted to the Monitoring Committee within 15 days.**
6. During the visit to the Solid Waste Management sites of Chandigarh area, the Monitoring Committee was informed that 37 mechanical vehicles of capacity 3.2 m<sup>3</sup> have been made available out of 390 vehicles and rest of the vehicles shall be available after 31.12.2020.

The Monitoring Committee was also informed that the segregation of useful products from dry waste shall be made from the conveyer belt and rest of the material shall be stored in storage bins for its further transportation to the Material Recovery Facilities. Similarly, wet waste shall also be collected separately in different bins and the same shall be processed at the solid waste processing plant.

**The Monitoring Committee recommends as under:**

- i. Municipal Corporation Chandigarh (MCC) shall ensure that all the motorized vehicles available with MCC used for collection, transportation and disposal of garbage/solid waste should be compartmentalized and provided with GPS by 15.3.2021.**
  - ii. The remaining 353 garbage carrying vehicles, to be made operational after their purchase, shall also be provided with GPS.**
  - iii. Municipal Council Chandigarh shall construct and commission Material Recovery cum garbage transfer facility at 3 BRD Chandigarh at the earliest.**
7. The Monitoring Committee visited the Material Recovery Facility set up at sector-51 Chandigarh. During the visit, segregation of dry waste was being done to recover the useful products. It was apprised that dry waste of some of the area of Chandigarh is collected at the facility.

**Therefore, the Monitoring Committee recommends as under:**

- i. Municipal Corporation Chandigarh shall provide cabins at the Material Recovery Facility for the storage of segregated material and dry waste received at site.**
  - ii. Proper record of the total dry waste received per day at Material Recovery Facility site, quantity of useful material recovered at site, quantity of waste disposed of and the quantity of the remaining waste at the Material Recovery Facility may be maintained.**
8. MCC has conducted surprise inspections and 108 Nos. of polythene challans have been issued against the violators during the period of 1<sup>st</sup> October 2020 to 31<sup>st</sup> January 2021 and 1422 Nos. of sanitation challans have been issued against the violators during the period of 1<sup>st</sup> October 2020 to 31<sup>st</sup> January 2021.

**The Monitoring Committee recommends as under:**

- MCCs shall continue to make surprise inspections / raids on the individuals/ shops for use/ selling of plastic carry bags or single use plastic items and fine of suitable amount may be imposed on the violators.**
  - MCCs shall earmark dedicated room/construct room at MRF site or legacy waste dump site for the storage of plastic waste confiscated during raids, collected during source segregation of solid waste from the house holds or treatment of legacy waste.**
  - MCC shall start operating machine on pilot basis for mixing of shredded plastic waste with bitumen and to prepare the road construction material and the same shall be utilized for road construction in Chandigarh area within 1 month.**
9. Sweeping in commercial area and residential area is carried out twice in day time and once in night time. The Municipal Corporation has also purchased 2 new mechanical sweeping machines and these are in working on the roads.

**The Monitoring Committee recommends as under:**

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- The MCC shall ensure that sweeping in commercial and residential areas is conducted twice in day time and once in night time.**
  - Since, dust pollution is significant component of air pollution and sweeping of roads is one of the sources of dust pollution, therefore, it has been directed by the Hon'ble National Green**

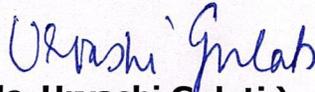
**Tribunal vide its order dated 3.12.2020 in OA No. 283 of 2020 that sprinkling of water (treated domestic wastewater may be utilized for sprinkling purposes, wherever available) should be done before sweeping of roads.**

10. Municipal Corporation Chandigarh has 1850 parks/green areas, out of which 120 parks/green belts are bigger one and the remaining parks are of small size. At Rose garden, 20 aerobic compost pits have been constructed. The processing period of horticulture waste to convert into compost is about 90 days.

**The Monitoring Committee recommends as under:**

- i. Municipal Corporation Chandigarh shall construct adequate no. of compost pits to manage horticulture waste of all the parks of Chandigarh area within 02 months.**
- ii. Municipal Corporation Chandigarh shall maintain proper record of the total horticulture waste processed, quantity of compost manufactured and the quantity of compost used in the parks as manure so as to check its effective disposal.**

  
( Dr. Babu Ram )

  
(Ms. Urvashi Gulati )

  
( Justice Pritam Pal )  
Former Judge, Punjab and  
Haryana High Court  
now as Chairman of the  
Monitoring Committee